Third Series, No.18

Friday, November 30, 1962
Agrahayana 9, 1884 (Saka)

LOK SABHA DEBATES

Third Session
(Third Lok Sabha)

LOK SABHA SECRETARIAT

New Delhi

CONTENTS

[*Third Series, Volume X—November 21 to December 4, 1962/Kartika 30 to Agrahayana 13, 1884 (Saka)*]

COLUMNS

No. 11.—Wednesday, November 21, 1962/Kartika 30, 1884 (Saka)—

Oral Answers to Questions—

Starred Questions Nos. 290 to 300, 302 to 306 and 308 2609—50

Written Answers to Questions—

Starred Questions Nos. 301, 307 and 309 to 318 2650—57

Unstarred Questions Nos. 642 to 697 2657—89

Statement *re*: reported Chinese offer of Cease-fire 2689—2702

Papers laid on the Table 2703—05

Messages from Rajya Sabha 2705—06

Public Accounts Committee—

Second Report 2706—07

Customs Bill 2707—2802

Motion to consider 2707—48

Clauses 3 to 101, 103 to 122, 124 to 130, 132 to 161 and Clause 2, 102, 123, 131 and 1 2748—2802

Motion to pass 2802

Defence of India Bill—

Motion to consider 2802—24

Business of the House 2824—26

Daily Digest 2827—34

No. 12.—Thursday, November 22, 1962/Agrahayana 1, 1884 (Saka)—

Oral Answers to Questions—

Starred Questions Nos. 321—323, 325, 327—336, 338 2835—71

Written Answers to Questions—

Starred Questions Nos. 320, 324, 326, 337, 339 2871—74

Unstarred Questions Nos. 698-700, 702-771 2874—2921

Re. Cease-fire on India-China border 2922—26

Papers laid on the Table 2926—30

Public Accounts Committee—

Third-report 2930

Arrest of Member 2930

Leave of Absence from sittings of the House 2931

Pondicherry (Administration) Bill 2932—44

Motion to consider 2932—43

Clauses 2 to 20 and 1 2943—44

Motion to pass 2944

Business of the House 2944, 2969—75, 3068—70

Indian Tariff (Amendment) Bill 2945—56, 2958—68

Motion to consider 2945—56, 2958—67

Clauses 1 and 2 2967

	Columns
Motion to pass	2968
Re. Extension of Session	2956—58
Defence of India Bill—	
Motion consider	2968–69, 2976—3068
Daily Digest	3071—78
No. 13.—*Friday, November* 23, 1962/*Agrahayana* 2, 1884 (*Saka*)—	
Oral Answers to Questions—	
Starred Questions Nos. 341 to 361, and 363	3079—3120
Short Notice Question No. 1	3121–22
Written Answers to Questions—	
Starred Questions Nos. 340, 362 and 364 to 369	3122—26
Unstarred Questions Nos. 772 to 857	3126—76
Papers laid on the Table	3177—79
Message from Rajya Sabha	3180
Estimates Committee Report—	
Eleventh Report	3180
Business of the House	3180—86, 3240
Bills introduced—	
1. Taxation Laws (Amendment) Bill	3187
2. Constitution (Fifteenth Amendment) Bill	3188
3. Major Port Trusts Bill	3187
4. Textiles Committee Bill	3188
Re. Note on publicity in connection with Chinese aggression.	3188
Defence of India Bill—	
Motion to consider	3189—3239
Resolution *re.* Economy during emergency	3240—3310
Resolution *re.* Ayurvedic system	3310—14
Daily Digest	3315—22
No. 14.—*Monday, November* 26, 1962/*Agrahayana* 5, 1884 (*Saka*)—	
Calling Attention to Matter of Urgent Public Importance—	
Cracker explosion in Delhi	3323—25
Papers laid on the Table	3325–26
Message from Rajya Sabha	3327
Manipur (Sales of Motor Spirit and Lubricants) Taxation Bill—*Introduced*	3327
Re: Cease-fire	3328—36
Defence of India Bill	3337—3512
Motion to consider	3337—3421
Clauses 2 and 3	3421—3512
Daily Digest	3513–14
No. 15.—*Tuesday, November* 27, 1962/*Agrahayana*, 6, 1884 (*Saka*)—	
Oral Answers to Questions—	
Short Notice Question No. 2	3515—17
Papers laid on the Table	3517–18
Defence of India Bill—	
Clauses 3, 4, 7 to 12, 16, 17, 5, 6, 13, 14, 15 and 18	3518—89
Motion *re.* Price of Sugarcane	3589—3662
Daily Digest	3563–64

COLUMNS

No. 16.—*Wednesday, November* 28, 1962/*Agrahayana* 7, 1884 (*Saka*)—

Oral Answer to Question—
Short Notice Question No. 3 . . . . . 3665—70
Re: Cease-fire 3671
Papers laid on the Table 3671–72
Message from Rajya Sabha 3672
Committee on Private Members' Bills and Resolutions—
Eleventh Report 3672
Defence of India Bill . . . . . 3673—3753, 3754—66
Clauses 18 to New clauses 49 and 1 . . . . 3673—3728
Motion to pass, as amended . . . . . 3728—53, 3754—66
Arrest of Member 3753–54
State-Associated Banks (Miscellaneous Provisions) Bill . . . 3767—81
Motion to consider . . . . . 3767—81
Clauses 2 to 6 and 1 3781
Motion to pass 3781
Employees' Provident Funds (Amendment) Bill . . . . 3781—3808
Motion to consider, as passed by Rajya Sabha . . . 3781—3808
Clauses 1 and 2 3808
Motion to pass 3808
Warehousing Corporations Bill—
Motion to consider . 3809—12
Daily Digest . . 3813–14

No. 17.—*Thursday, November* 29, 1962/*Agrahayana* 8, 1884 (*Saka*)—

Papers laid on the Table 3815–16
Message from Rajya Sabha . [3816
Hindi Sahitya Sammelan (Amendment) Bill—
Laid on the Table as passed by Rajya Sabha . 3816
Warehousing Corporations Bill . . . . 3817—3918
Motion to consider . . . . . 3817—3914
Clauses 2 to 43, and 1 . . . . . 3914—18
Motion to pass 3918
Workmens' Compensation (Amendment) Bill—
Motion to consider . . . 3918—42
Daily Digest . . . 3943–44

No. 18.—*Friday November* 30, 1962/*Agrahayana*, 9, 1884 (*Saka*)—

Paper laid on the Table . . 3945
Business of the House . . . . . 3945—50
Re: Calling Attention Notice 3950
Workmen's Compensation (Amendment) Bill 3950—59, 3959—73, 3978—91
Motion to consider 3950—59, 3959—73, 3978—89
Clauses 2 to 12 and 1 . . . . . 3989—91
Motion to pass, as amended 3991
Calling Attention to Matter of Urgent Public Importnce
Proposed talk between India and Pakistan on Kashmir 3973—78

COLUMNS

Multi-Unit Co-operative Societies (Amendment) Bill . . 3991—4000
Motion to consider . . . . . 3991—99
Clauses 2, 3 and 1 3999-4000
Motion to pass 4000
Delimitation Commission Bill—
Motion to consider . . . . . 4000—14
Committee on Private Members' Bills and Resolutions—
Eleventh Report 4014-15
Bills introduced—
1. Compensation (Amendment) Bill (*Amendment of sections* 15, 30 *etc.* by Shri P. L. Barupal 4015
2. Income-tax (Amendment) Bill (*Amendment of section* 2) by Shri C. K. Bhattacharyya 4015-16
Constitution (Amendment) Bill—*Negatived* (*Amendment of Article* 226) *by* Shri D C Sharma—
Motion to consider . . . . . 4016—21
Delhi Rent Control (Amendment) Bill—*Withdrawn* (*Amendment of sections* 14 *and* 20 *and insertion of new section* 48*A*) by Shri Naval Prabhakar—
Motion to consider . . . . . 4021—58
Daily Digest 4059-60

No 19.—*Monday, December* 3, 1962/*Agrahayana*, 12, 1884 (*Saka*)—

Calling Attention to Matters of Urgent Public Importance—
(*i*) Reported existence of Chinese Espionage ring in Assam and NEFA and 4061—66
(*ii*) Reported attack on Dr. Gopal . . . . . 4066—70
President's assent to Bills . 4070
Statement *re.* location of Third Nuclear Power Station . 4071—73
Re: Cease fire . . . . . 4073—79
Bills introduced—
(1) Delhi Motor Vehicles Taxation Bill . . . 4079
(2) Personnel Injuries (Emergency Provisions) Bill; and . 4080
(3) Indian Tariff (Second Amendment) Bill . . . 4080
Delimitation Commission Bill . . . . . 4081—4210
Motion to consider . . . . . 4081—4142
Clauses 2 to 11, and 1 . . . . . 4142—4209
Motion to pass, as amended 4209-10
Detention of a Member 4210

Daily Digest 4211-12

No. 20—*Tuesday, December* 4, 1962/*Agrahayana* 13, 1884 (*Saka*)—

Oral Answers to Questions—
Short Notice Questions Nos. 4 and 5 . . . 4213—20
Calling Attention to Matters of Urgent Public Importance—
(1) Supply of MIGs . . . . . 4220—27
(2) Firing by Chinese on Indian soldiers . . . . . 4227—31
Re: Reported Railway accident 4231
Papers laid on the Table . 4231
Message from Rajya Sabha . 4232
Gift Tax (Amendment) Bill . 4232—89
Motion to consider . 4232—89
Clauses 2 to 36 and 1 4289

COLUMNS

Motion to pass . . . 4289

Taxation Laws (Amendment) Bill—

Motion to consider . . . . . 4289—94

Motion *re*: Report on Indian and State Administrative Services . . 4294—4384

Business Advisory Committee—

Tenth Report . . 4384

Daily Digest 4385–86

N.B.—The sign + marked above the name of a member on questions which were orally answered indicates that the question was actually asked on the floor of the House by that Member.

GMGIPND—LS II—2340 (Ai) LS—18-12-62—900

LOK SABHA

Friday, November 30, 1962/Agrahayana 9, 1884, (Saka).

The Lok Sabha met at Twelve of the Clock.

[MR. SPEAKER *in the Chair*]

PAPER LAID ON THE TABLE

DEFENCE OF INDIA (AMENDMENT) RULES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, on behalf of Shri Datar, I beg to lay on the Table a copy of the Defence of India (Amendment) Rules, 1962, published in Notification No. G.S.R. 1593 dated the 24th November, 1962. [*Placed in Library. See* No. LT-623/62].

12.01 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 3rd December, 1962, will consist of:

(1) Consideration of any item of business carried over from today's Order Paper.

(2) Consideration and passing of

The Working Journalists (Amendment) Bill, 1962.

The All-India Services (Amendment) Bill, 1962.

The Manipur (Sales of Motor Spirit and Lubricants) Taxation Bill, 1962.

The Delhi Motor Vehicles Taxation Bill, 1962.

(3) Consideration of a motion for reference of the Major Port Trusts Bill, 1962 to a Select Committee.

(4) Consideration and passing of

The Personal Injuries (Emergency Provisions) Bill, 1962.

The Textiles Committee Bill, 1962.

The Indian Tariff (Second Amendment) Bill, 1962.

The Hindi Sahitya Sammelan (Amendment) Bill, 1962, as passed by Rajya Sabha.

(5) Consideration of motion for modification of Central Apprenticeship Council Rules 1962, given notice of by Shri Indrajit Gupta.

(6) Consideration of motion for modification of Apprenticeship Rules, 1962 given notice of by Shri Indrajit Gupta.

(7) Consideration and passing of the Indian Sale of Goods (Amendment) Bill, 1962, as passed by Rajya Sabha.

(8) Discussion on the Report of Indian and State Administrative Services and Problem of District Administration by Shri V. T. Krishnamachari laid on the Table of the House on the 7th September, 1962, on a motion to be moved by Shri Harish Chandra Mathur at 3.00 P.M. on Tuesday, the 4th December.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, may I, by your leave, reiterate the request I made to you last week and again early this week that time be found for a discussion of the Chinese note? The phoney withdrawal of the Chinese armed forces is scheduled to commence tomorrow and therefore I suggest that some time be found either at the end of next week or preferably early the week following thereafter, before the adjournment of the session, for a discussion of this matter? By that time the clarifications that the Government has obtained from he Chinese Government may be laid on the Table of the House either by way of correspondence between the two Governments or separately the clarifications of the points that have been obtained from the Chinese Government.

May I also request you to take some steps in the matter of constituting a parliamentary committee, which will keep in touch with the Prime Minister and the Government during the intersession period? The House is well aware that the Prime Minister has agreed to this proposal and has made no objection whatsoever. It is now in your hands to constitute a committee in such manner as you may deem fit, so that it may be constituted before the session adjourns and during the intersession period the Parliament through this Committee will be able to keep in touch with the Prime Minister and the Government with regard to the war situation and other related matters.

श्री बागडी (हिसार) : अध्यक्ष महोदय, ला ऐंड आर्डर के बारे में मोशन था । उसके बारे में मैंने पिछली दफा भी अर्ज किया था, और उस समय यह विश्वास दिलाया गया था कि अगले सेशन में वह आएगा । दूसरा एक मोशन निर्धों के बारे में मंजूर हुआ है । ये दो अहम मोशन हैं जो इस हफ्ते में आने चाहिए ।

Shri Ranga (Chittoor): In continuation of the suggestion made by my hon. friend, Shri Kamath, I would like to make an additional suggestion for your consideration. We have had experience of these so-called consultative committees all these years and we find that the procedure that we have been following has not been very helpful, because the Minister concerned—in this case, the Prime Minister—will be sitting there and Members are expected to put some questions and receive some answers. There it ends. What is more, we are too many and the time given to us is very short. The time given also is being decided from time to time by the Prime Minister himself.

I would therefore, like to suggest that when you are good enough to persuade the Government to form a committee like this consisting of the leaders or their deputy leaders or anyone who may be delegated by the leaders concerned, just as we have some procedure in regard to joint select committees and select committees, there would be some chairman to guide and direct the proceedings so that the working of this committee will give greater satisfaction, and the Chairman may be chosen from time to time, for particular terms if necessary—I am making this novel suggestion—from the leaders of these parties who would be present—once one leader, another time another leader and it goes on by turns. At the same time, I think such a procedure is likely to give greater satisfaction, bring in a little more sense of reality and discipline and achieve better results in the course of their work.

Shri S. M. Banerjee (Kanpur): Sir, I have only two suggestions to make. One is, when the withdrawal starts let the Prime Minister make a statement in the House and after that there should be a discussion and a date may be fixed for it. The second thing is, as I pointed out last time also, there is another very important motion about the prices. I would like

to know whether that is at all going to be discussed in this House.

Shri Daji (Indore): I want to make the same suggestion which I made last time also. I was also told by the hon. Minister for Parliamentary Affairs that he would give due consideration to it. We have given a motion to discuss the question of prices. I would like to know whether we are going to discuss it sometime during this session.

Shri Satya Narayan Sinha: Sir, so many suggestions have been made.

Mr. Speaker: One was by Shri Bagri. He says that an assurance has been given that time would be found to discuss the law and order situation in Delhi.

Shri Satya Narayan Sinha: It is true that in the last session I had said like that. I would consult the Minister concerned, but since then much water has flowed down the Jumna. There is also the present situation in the country. (*Interruption*).

Mr. Speaker: The second suggestion was about the question of prices.

Shri Satya Narayan Sinha: We have discussed that in the other House. I will consult the Minister concerned, and if there is time I think we might discuss that here also before we disperse.

Shri Kamath is making this suggestion for the second or third time now. The Prime Minister knows about it. I will again convey to him the suggestion that has been made. I will also inform the House what he says and what is his reaction. About the Committee, Sir, it is for you to decide.

Mr Speaker: The statement made was that the Prime Minister has agreed to that.

Shri Satya Narayan Sinha: Agreed to what?

Shri Hari Vishnu Kamath: To the formation of a Parliamentary Committee.

Mr. Speaker: To the constitution of it.

Shri Satya Narayan Sinha: I do not know where he said it.

Mr. Speaker: He may make enquiries and give us a statement.

Shri Satya Narayan Sinha: Of course, my hon. friend, Shri Ranga's suggestion is something very novel. I do not know whether the Prime Minister has agreed to that also.

Shri Ranga: It is to be considered by you.

The Minister of Economic and Defence Co-ordination (Shri T. T. Krishnamachari): There is already a Consultative Committee.

Shri Frank Anthony (Nominated—Anglo-Indians): What Consultative Committee?

Mr. Speaker: Members are not satisfied with that. This has been the demand I do not know. The Minister for Parliamentary Affairs may find out the reaction and tell us.

12.09½ hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri C. R. Pattabhi Raman on the 29th November, 1962, namely:—

> "That the Bill further to amend the Workmen's Compensation Act, 1923, be taken into consideration."

Shri H. C. Soy may continue his speech.

श्री ह० च० सोय (सिंहभूम) : माननीय अध्यक्ष महोदय, कल मैं कह रहा था

[श्री ह० च० सोय]

कि जो मजदूर सीमेंट के कारखानों में लोडिंग और अनलोडिंग का काम करते हैं, उनको सीमेंट की धूल के बीच में रह कर काम करना पड़ता है । इसके अलावा सीमेंट के लिए लाइम निकालने के लिए जो मजदूर खानों में काम करते हैं, उनको भी धूल और लाइम की डस्ट में काम करना पड़ता है । इस वजह से इन मजदूरों में टी० बी० का इन्सीडेंस बहुत ज्यादा है । मैं चाहता हूं कि सरकार इस सम्बन्ध में जांच कराए कि क्या इसको भी आकुपेशनल डिजीजिज की लिस्ट में शामिल किया जा सकता है या नहीं ।

इसी तरह से बीड़ी मजदूरों की भी यह हालत है । देहातों में बीड़ी-मजदूर बड़ी दयनीय हालत में काम करते हैं । उनको सिर्फ़ ढिबरी या लालटेन का प्रकाश मिलता है ।

अध्यक्ष महोदय : माननीय सदस्य जरा बैठ जायें । हाउस में सब तरफ़ कुछ बहुत जरूरी बातें हो रही है, इसलिए पहले उनको सुन लेना चाहिए ।

Shri Hari Vishnu Kamath (Hoshangabad): It should apply to the Treasury Benches also.

Mr. Speaker: It applies to all sides. Now Shri Soy.

श्री ह० च० सोय : मैं कह रहा था कि बीड़ी-मजदूरों को जिस हालत में काम करना पड़ता है, उससे उनके स्वास्थ्य पर बुरा असर पड़ता है । मैं चाहता हूं कि इस बारे में भी जांच की जाये ।

काइनाइट एक ऐसी चीज है, जो कि गर्मी के दिनों में बहुत सख्त गर्म हो जाती है । जब मजदूर काइनाइट पत्थर के टुकड़ों को हाथ से पकड़ते हैं, तो वे उनके हाथों में घुस जाते हैं । यह देखा गया है कि जो मजदूर यह काम करते हैं, उनको एक भयानक गर्मी और काइनाइट टुकड़ों से एक ख़ास तरह की बीमारी हो जाती है । इसलिए माननीय मंत्री से मेरा अनुरोध है कि इन मजदूरों के बारे में भी जांच की जाये और यह पता लगाया जाये कि इसको भी आकुपेशनल डिजीजिज की लिस्ट में दर्ज किया जा सकता है या नहीं ।

आजकल रेलवेज में और डैम्ज वगैरह पर कंस्ट्रक्शन का काम हो रहा है । यह देखा गया है कि रेलवे के मजदूर बहुत कम मजदूरी पर सब से कड़ा काम करते हैं, मगर उन्हें जान-बूझ कर टेम्पोरेरी रखा जाता है । इस वर्कमैन्ज कम्पेन्सेशन एक्ट के अन्तर्गत केवल उन्हीं मजदूरों को कम्पेन्सेशन मिलेगा, जो कि पर्मानेंट होते हैं और उनको एक विशेष तरीके से कम्पेन्सेशन दिया जायेगा । इसलिए मेरी दरख्वास्त है कि उन टेम्पोरेरी मजदूरों को, जो कि रेलवेज वगैरह में कंस्ट्रक्शन का काम करते हैं, पर्मानेंट किया जाये, ताकि उन्हें भी उचित कम्पेन्सेशन मिल सके ।

यह देखा जाता है कि कम्पेन्सेशन के मामलों पर जो कम्पेन्सेशन आफ़िसर विचार करते हैं, वह अक्सर जिले में एडीशनल डिस्ट्रिक्ट मैजिस्ट्रेट होते हैं । आप जानते हैं कि एडीशनल डिस्ट्रिक्ट मैजिस्ट्रेट अपनी नार्मल ड्यूटीज और दूसरे कामों की वजह से काफ़ी बिजी रहते हैं । इस वजह से कम्पेन्सेशन के केसिज का फ़ैसला करने में काफ़ी देर हो जाती है । उदाहरण के लिए मैं कहूंगा कि हमारे सिंहभूम जिले में कम्पेन्सेशन के इतने ज्यादा केसिज पेंडिंग हैं कि एडीशनल डिस्ट्रिक्ट मैजिस्ट्रेट, जो कि कम्पेन्सेशन आफ़िसर का काम करता है, उनको कर नहीं पाता है । इसलिए मेरी दरख्वास्त है कि कम्पेन्सेशन आफ़िसर की पोस्ट पर एक अलग आफ़िसर को नियुक्त करना चाहिए और एडीशनल डिस्ट्रिक्ट मैजिस्ट्रेट को वह काम नहीं देना चाहिए, क्योंकि वह बहुत बिजी रहता है ।

हम देखते हैं कि बहुत से ग़रीब आदमी कम्पेन्सेशन के अपने केस दायर करते हैं, लेकिन अपने केस को ठीक तरह से रखने के लिए वे वकील को पैसा नहीं दे सकते हैं। जैसा कि एक माननीय सदस्य ने कहा भी है, उन लोगों को जो कम्पेन्सेशन मिले, उसका कुछ हिस्सा उनको तुरन्त मिलना चाहिए। मैं यह भी सुझाव दूंगा कि ग़रीब से ग़रीब क्लास के लोगों को गवर्नमेंट लीगल एड दे, ताकि वे ठीक तरह से अपने केस को चला सकें।

मैं यह भी निवेदन करना चाहता हूं कि सिंहभूम में जो इतने ज्यादा कम्पेन्सेशन के केसिज़ पेंडिंग पड़े हुए हैं, उनके बारे में जांच की जाये और उनको जल्दी डिस्पोज़ आफ़ करने का प्रयत्न किया जाये।

आखिर में मैं यह कहना चाहता हूं कि सरकार ने इस अमेंडमेंट को लाकर जो कदम उठाया है, वह एक अच्छा कदम है, लेकिन सरकार को इस पर ही संतोष नहीं करना चाहिए, बल्कि अन-आरगनाइज्ड इंडस्ट्रीज में और कई दूसरी इंडस्ट्रीज में भी जो इस तरह की आकुपेशनल डिज़ीज़िज़ हैं, उनकी जांच की जानी चाहिए, ताकि वहां काम करने वाले मजदूरों को भी कम्पेन्सेशन का फ़ायदा मिले।

Mr. Speaker: If I have to call out 'Order, order' after every minute, it would not be a good record that would be made in the Debates. I am sorry, I have to repeat it. My appeals are not heeded to and I have seen that in every row—there is no exception—hon. Members continue to talk with each other without caring as to what is happening inside the House. They do not take notice even when the whole thing stops; they are so busy. Shri Dubey.

Shri R. G. Dubey (Bijapur North): Mr. Speaker, Sir, I extend my sincere support to the measure that is before the House. Yesterday there was a reference to the ILO Conference. I believe, since 1934 there was no ILO Conference and there were no decisions so far as my knowledge goes.

This measure is in the right direction because we want to establish a welfare state in this country and our ultimate goal is the establishment of a socialistic pattern of society. Naturally, therefore, all our laws, particularly with reference to labour in the factories etc., ought to be in that direction. Slowly we must improve the conditions so that a socialist economy is brought into being.

There are roughly two or three aspects underlying this measure. The rates of compensation are covered by it. There are various categories of diseases which are also covered here. Now, some time back I had an opportunity to visit Dandeli, a new industrial township in Mysore State, and I found that there were some peculiar kind of troubles developing in that factory. There is a ferro-manganese plant there and I saw that there is an open hearth. There was no covering or anything of that sort. It was a very crude type of open hearth system. On making close enquiries I found that the workmen were suffering from a peculiar kind of trouble sometimes developing into a kind of paralysis of the limbs slowly. I am told that the then Labour Minister, Shri Subramaniam, also went there and he submitted a report to the health authorities as also to the Government of India. I do not know whether this particular case or category is also covered by the present measure. I was told that hundreds of workmen were disabled there and slowly their health was going down. This is really a serious matter.

The hon. Member there referred to the cement factories and all that. In my own District, Bijapur, in Bagalkot there is a cement factory and I know that there is a continuous nuisance of smoke. I am told that the smoke which goes unprevented, unchecked and unregulated is slowly

[Shri R. G. Dubey]

causing injury to the health not only of the workmen but also of persons living in the neighbourhood. In countries of the West also this problem is there. I was in London some time last year and I attended the Commons debate. I saw that problems that arise out of smoke and dust in the City of London were referred to there. It is not that even the Western countries have been able to solve them though their industrial hygiene is advanced. I believe, some such effort is necessary in our country also. We must see that such problems, particularly in factories where smoke, dust and such things slowly cause injury to the health of the workmen, are attended to. I am sure, these cases are covered. However, I would request the hon. Minister in charge to consider these things carefully.

Now the rates of compensation are doubled, but somehow I have a feeling, though I am not an authority on the compensation law that they are still low. Take for example, a person who draws Rs. 10 as pay. He gets Rs. 500 in case of death and Rs. 700 or so in case of a permanent disability. My impression is that though it is a liberal measure, considering the various facilities in the past, they are still low in the volume of compensation that we are offering to various categories. A person who draws Rs. 400 as pay, will get Rs. 4,500 in case of death and Rs. 6,500 or so in case of a permanent disability. I am not sure whether what I am saying is correct. But, I feel that in regard to the rates, though it is undoubtedly a liberal measure considering the past attainments, I would beg of the hon. Minister to consider whether the rates of compensation could not be still liberalised.

Finally, I would urge that there should be a careful enquiry made in regard to the factories where there is smoke and dust to see how these could be eliminated. With these words, I lend my support to this measure.

Shri Mohammad Elias (Howrah): Mr. Speaker, while supporting this Bill, I want to make a few remarks with regard to the working of this Act. First of all, in this Bill also, some amendments are proposed with regard to occupational diseases. In the occupational diseases, only a few cases have been mentioned. For instance, in Part A and Part B of Schedule III, mention has been made of poisoning by lead, its alloys or compounds or its sequelae excluding poisoning by lead tetra-ethyl, poisoning by phosphorous or its compounds or its sequelae, poisoning by mercury, and like this. These are a few items which will be considered as occupational diseases. From my personal experience I can say that there are many such occupational diseases as a result of which workers lose their 100 per cent working capacity. In these cases, they are not considered as accidents and the workers are not paid any compensation. There was a case in the Calcutta High Court in which the Calcutta High Court also gave a ruling in favour of the worker who used to work in a foundry, in a furnace and after work for more than 15 years in the furnace, he gradually lost his eye sight and became completely blind. In such cases, there is no mention as to which cases will be considered as occupational diseases. In the engineering factories, most of the foundry workers suffer from loss of eye sight. In the chemical factories also, many workers suffer from dysentery and tuberculosis and at the same time they lose eye sight also. These are not considered as occupational diseases. My request is, as Shri D. C. Sharma suggested, every industry must be properly examined to see which diseases are occupational diseases and how the workers lose their working capacity, and if they lose their working capacity, they must be given proper compensation. There should be a committee which can go into all the industries to see which diseases are occupational diseases.

In regard to the working of this Act, just now, one of my friends from Singhbhum narrated his difficulty that the workers do not get proper compensation. If any worker meets with any accident, from the beginning, the employers try to hide the cause of the accident. From the medical practitioner they will try to get a certificate that this accident has not taken place inside the factory, that he has met with the accident outside the factory, beyond the working hours. In this way, they try to deprive the workers of their compensation. If the workers are sent to hospital, after they come back from the hospital, they are not given their employment and their compensation also is not paid. If there is a strong trade union movement and the case is taken to the Workmen's Compensation Court, there also there is such a peculiar system that the workers cannot get the proper benefits from this Act. For, there are many agents of the lawyers who go to the different industrial centres, find out such cases and bring the cases up, and they make a certain agreement with the workers that when they are given compensation they shall have to pay about 30 or 40 per cent of that compensation to the agents; the result is that the lawyers and the agents take part of the compensation, and the workers hardly get 15 or 20 or 25 per cent of the compensation awarded to them. The insurance companies also try to deprive the workers very much.

In this connection, I would suggest to the Ministry to improve the machinery to look after the workers' interests, and see that the workers get the benefits to which they are entitled; at the same time, the workers should also be given proper legal benefits and aid so that they can fight the case in the court and get proper compensation.

Another point that I would like to suggest to the Ministry is regarding preventive measures. Our country is resorting to very fast industrialisation, and with the growth of industrialisation, we must try our best to devise improved methods to prevent accidents. But we find that even the minimum preventive measures have not been adopted by the employers. Recently, about a month ago, I had been to some countries in Europe, and I have found there that in every industry, there are many institutes which are working constantly on how accidents can be prevented. For instance, the workers who work before a 5000 volts electric furnace and so on are sufficiently protected from the heat; water curtains and other insulated curtains are there so that no heat is passed on to the workers, and the workers working before the furnace are completely shielded from the heat. But in our country, there is no such institute through which research can be made to prevent accidents.

Here, the managements do not comply with the rules and regulations under the Factories Act to provide even the minimum necessary measures for prevention of accidents. I can say from my personal experience in my constituency, Howrah, which is one of the biggest industrial centres, that every day new factories are coming up, small, big and medium factories. But they do not pay any heed to the measures for the prevention of accidents. They do not adopt even the minimum necessary measures to prevent accidents under the Factories Act. If the workers make any complaint to the Factories Inspector, some inspector goes there to the factory; but he does not go inside the factory to inspect properly whether all the rules are being complied with by the management; the inspector just goes to the room of the manager and sits in his office for some time and then goes away, and the management does things according to its own will.

That is why I suggest that Government should see that proper and improved methods are devised to prevent accidents inside the factory.

[Shri Mohammad Elias]

These are some of the points which I want to place before the hon. Minister for his consideration. With these few words, I welcome this Bill.

Shrimati Lakshmikanthamma (Khammam): I welcome the Workmen's Compensation (Amendment) Bill, 1962, brought forward by Government.

From the very beginning our Government has been the champion of the cause of labour, and has all the time been persuading the management to give better treatment to the labour, provide them better amenities and so on and so forth.

Mr. Speaker: The hon. Member may resume her seat for a minute. I have to make an announcement.

12.29 hrs.

RE: CALLING-ATTENTION-NOTICE

Mr. Speaker: I might inform hon. Members that the Prime Minister would be making a statement at about one o'clock. There was a calling-attention-notice about the communique that has appeared in the papers that India and Pakistan shall be having talks. I have admitted that notice, and the Prime Minister has agreed to make a statement. He will be coming here and making a statement on it at about one o'clock.

12.30 hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL—*contd.*

Shrimati Lakshmikanthamma: The very fact that this Bill has been brought before this House in spite of the emergency shows how much interest Government is evincing in problems of labour. By this amendment, they have increased the rate of compensation that will be payable to the workers on account of death or disablement. Government cannot make arrangements to provide security to the families of the affected workers for all the time, but the small amount that will be given to their families will be a form of security for some time at least, after the death of the worker.

I feel that while filling up the vacancy caused by the death or disablement of a worker, preference should be given to the wife, son or near relatives of the worker. This will be of some help to the family which has lost its earning member.

As many Members have mentioned, I had also during election time the experience of going through labour areas and the dwelling places of workers. I found a number of TB cases in coal mines. I do not know whether work in coal mines has anything to do with this disease. The patients were lying down unable to go and work. I also learnt that people working in mica mines contract a certain type of disease, the exact name of which I forget now. Then I do not know whether the incidence of cancer is connected with working in biri factories. So all these things which render the workers invalid should be looked into.

Then sometimes there is inordinate delay in payment of compensation. I know of an instance. In an industry, a young girl was employed and asked to operate a dangerous machinery. In the process, her hand was cut. It is more than two years and still no compensation has been paid. I do not know what exactly is the reason for the delay.

While welcoming this Bill, I feel Government should advise the managements of industries to take preventive measures to protect the workers. I know of cases where adequate care is not taken to protect workers operating dangerous machinery. The workers are expected to remain at a

distance from the dangerous machinery. But this precaution is not observed by the managements. One day when we were discussing with some trade union leaders, suddenly we received the news that a worker was torn to pieces by a dangerous machinery. This was due to the neglect of the management in taking adequate safety measures. So far as this human aspect is concerned, I am sure there is neglect on the part of the managements. This should be remedied. Also they are using raw hands. They are supposed to employ people who know how to handle the machinery. But just because they could get a young boy or an ignorant person on less wages they employ them and the result is that these persons suffer injury to their limbs. Sometimes even death occurs in the process. So an inquiry should be made into the nature of the accidents taking place. It should be found out whether they could have been avoided and the persons responsible for the negligence should be punished. Trade union leaders also should not yield to the influence of managements in such cases, and should always stand by the workers and try to get them compensation and protection against dangerous machinery.

I think Members from all parties have welcomed this Bill that has been brought before the House. It is not possible to increase the compensation several times as desired by some Members, because we have to keep in view the resources also. So, I think for the present this Bill is welcome and has the support of the whole House.

श्री कछवाय (देवास) : अध्यक्ष महोदय, यह जो बिल यहां रखा गया है, इस का मैं समर्थन और हार्दिक स्वागत करता हूं ।

इस बिल के अन्दर जो बातें दी गई हैं, वे बहुत अच्छी हैं । इस सम्बन्ध में कुछ और बातें हैं जिन की ओर मैं माननीय मंत्री जी का ध्यान दिलाना चाहता हूं । फैक्ट्रीज में या मिलों में जो एक्सीडेंट होते हैं, उन के लिये फैक्ट्री या मिल मालिक ही वही जिम्मेवार होते हैं । वे लोग मुआवजा देने में धांधली करते हैं, अपने दलाल छोड़ कर मजदूरों को बहकाने हैं, किसी प्रकार से उन को लालच देकर अपने घरों में बिठवा देते हैं और उन में फूट डलवाने की कोशिश करते हैं । अगर एक्सीडेंट हो जाता है तो मजदूर से लिखवा लिया जाता है कि मेरी गलती से हुआ है । ऐसी बातें नहीं होनी चाहियें । बहुत सी ऐसी फ़ैक्ट्रीज भी हैं, बहुत सी ऐसी मिलें भी हैं, जिन में मजदूरों का स्वास्थ्य खराब हो जाता है । उन के स्वास्थ्य की रक्षा का भी समुचित प्रबन्ध होना चाहिये ।

इन एक्सीडेंट्स के फलस्वरूप जो मजदूरों को मुआवजा दिया जाता है, वह आज की महंगाई को देखते हुए काफी नहीं समझा जा सकता है । अगर किसी की इस तरह से एक्सीडेंट में मृत्यु हो जाती है तो इतना सा पैसा दे देने से ही काम नहीं चल सकता । मुआवजे की राशि और भी बढ़नी चाहिये । आज के समय को देखते हुए किसी मजदूर को जो पैसा मिलता है, उस सूरत में जब वह अपना कार्य करते करते अपंग हो जाता है, वह बहुत कम है, वह भी बढ़ना चाहिये ।

मिलों के अन्दर या फ़ैक्ट्रीज के अन्दर जो एक्सीडेंट होते हैं, उन के बारे में गम्भीरतापूर्वक यह सोचा जाना चाहिये कि आखिर वे होते क्यों हैं । अगर आप देखेंगे तो आप को पता चलेगा कि मजदूरों से ज्यादा काम लिया जाता है, मशीनों की ठीक प्रकार से देखरेख का प्रबन्ध नहीं रहता है, मशीनें खराब होती हैं तथा मजदूरों पर काम करने के लिये दबाव डाला जाता है और उन को कहा जाता है कि तुम ने उत्पादन ज्यादा करना है । इस प्रकार से वहां पर एक्सीडेंट्स हो जाते हैं । मैं चाहता हूं कि इस तरह की जो चीजें हैं, उन पर विशेष तौर पर ध्यान देने की आवश्यकता है ।

[श्री कछवाय]

साथ ही साथ फैक्ट्रीज या मिलों में काम करने के कारण मजदूरों का जो स्वास्थ्य खराब होता है, उस की तरफ भी आप का ध्यान जाना चाहिये । सरकार की तरफ से मिलों और फैक्टरियों पर कोई ऐसी व्यवस्था की जानी चाहिये कि गैस से उन का जो स्वास्थ्य खराब होता है, वह न होने पाये । इतनी गैस नहीं उड़नी चाहिये जिस से उन के स्वास्थ्य पर बुरा प्रभाव पड़े । ऐसी व्यवस्था की जानी चाहिये कि उन का स्वास्थ्य कम खराब हो ।

अब मैं बीड़ी मजदूरों के बारे में कुछ कहना चाहता हूं । ये मजदूर रात रात भर बैठ कर बीड़ियां बनाते हैं और चूंकि लाइट कम होती है, इस वास्ते उन की आंखें जल्दी खराब हो जाती हैं और उन के जीवन की रोशनी चली जाती है । इस के सम्बन्ध में भी जो मुआवजा दिया जाता है, वह भी बहुत कम होता है वह भी बढ़ना चाहिये ।

मैं आप के सामने नागदा मिल, जोकि मध्य प्रदेश में है, का उदाहरण पेश करना चाहता हूं । इस मिल को मैं ने स्वयं जा कर देखा है । यह ग्रीसिंग मिल है । इस में तेजाब इस्तेमाल होता है और गैस उड़ती रहती है । जो वहां पर गैस की भाप उड़ रही थी, उससे जब मैं वहां गया तो मुझे कै हो गई । इस हालत में उस फैक्ट्री के अन्दर कोई भी मजदूर पांच साल से अधिक काम नहीं कर सकता है । लेकिन हमारी सरकार का इस ओर कोई विशेष ध्यान नहीं गया है और न इस तरह की चीज के बारे में कोई कानून बना है, कि इस की रोकथाम की जाये । कोई भी मजदूर अथवा कोई बाहर का व्यक्ति अगर इस मिल को देखने जाता है फैक्ट्री को देखने जाता है तो वह कै करता हुआ बाहर आता है । मैं ने स्वयं अपना अनुभव आपके सामने रखा है ।

मैं समझता हूं कि कानून बनाना तो बहुत अच्छा है लेकिन वह लागू होता है या नहीं होता है और अगर लागू होता है तो कितनी फैक्ट्रीज अथवा मिलों पर लागू होता है, यह भी देखना आप का फर्ज है । यह कानून उन फैक्ट्रीज पर भी लागू होना चाहिये जहां पर पांच आदमी या दस आदमी या पंद्रह आदमी भी काम करते हैं । अगर इस कानून को मिल मालिक तथा फैक्ट्री मालिक अमल में नहीं लाते हैं और छानबीन के बाद यह बात सिद्ध हो जाती है तो उन के खिलाफ कठोर कार्रवाई की जानी चाहिये और उन को ऐसा दण्ड दिया जाना चाहिये कि दूसरे उस से सबक ग्रहण कर सकें । अगर ऐसा किया गया तो मजदूर और मजदूर में पक्षपात नहीं बरता जायेगा और जो मुआवजा उन को दिया जाना है, वह तुरन्त दे दिया जायेगा । मैं स्वयं एक मिल में काम करता हूं, मैं ने अक्सर देखा है, मेरा इस प्रकार का अनुभव है, कि यदि मजदूर ठीक प्रकार से उत्पादन नहीं करता है तो उसको दंड दिया जाता है, उसके ऊपर अनेक प्रकार के ऐक्शन लिये जाते हैं । कम्पनी इस बात को नहीं देखती कि उस की मशीन खराब थी, वह उस मजदूर पर ही दबाव डालती है कि वह इस को मान ले कि उस की ही गलती से एक्सिडेंट हुआ है । अगर मशीन की कोई गड़बड़ी होती है तो उस पर विचार नहीं किया जाता । मजदूरों के क्षेत्र में अधिकांश लोग कम पढ़े लिखे होते हैं, इसलिये मिल के दलाल जो होते हैं वह उन को समझाते हैं कि मालिक जो बात कहता है उस को मान लो क्यों कि उसी में तुम्हारा फायदा है, और अगर आगे बढ़ोगे तो तुम्हारा नुकसान होगा । ऐसे बहुत से केसेज होते हैं जिन में मजदूरों का पैसा भी बहुत लग जाता है मामले को आगे बढ़ाने में । मैं स्वयं एक केस लड़ रहा था जिस में एक मजदूर का हाथ मशीन से कट गया था । उस मुकदमें में ७०० रु० खर्च आया और मजदूर को केवल १२०० रु० मिले इसलिए कोर्ट में जाने का गुंजाइश मजदूर को है वह नहीं होनी चाहिये । सारे फैसले जो मजदूरों के नुमाइन्दे होते हैं और

जो मिलमालिकों के नुमाइन्दे होते हैं, वह बैठ कर तय करें ऐसी व्यवस्था होनी चाहियें ।

में कहना चाहता हूं कि यह जो कानून बन रहा है उस को पूरी तरह से लागू किया जाना चाहिये । अगर मजदूर लोग काम करते करते जख्मी हो जाते हैं तो उन के इलाज का प्रबन्ध भी मिल को करना चाहियें । ऐसी बहुत सी फैक्ट्रीज हैं जो कि मजदूर के इलाज का पैसा उन की तनख्वाहों से काट लिया करती है । इस तरह के कई उदाहरण मेरे सामने हैं । यह प्रथा खत्म होनी चाहिये अगर कोई मजदूर जख्मी हो जाये तो उस के इलाज का पैसा उस के वेतन में से नहीं काटा जाना चाहिये ।

श्री रा० शि० पाण्डेय (गुना) : अध्यक्ष महोदय, यह जो कम्पेन्सेशन बिल हमारे सामन है उस का में समर्थन करता हूं । अगर आप देश के तमाम उद्योगों, इंडस्ट्रीज, फैक्ट्रीज और मिल्स का एक बार सिंहावलोकन करें तो आप को एक ऐसी स्थिति के दर्शन होंगे जिससे स्पष्ट पता चलता है कि हमारी लेबर की स्थिति मिल के अन्दर क्या है और मिल के बाहर क्या है । किन परिस्थितियों में एक्सिडेंट्स होते हैं, उस के बाद किस तरह से मजदूरों के साथ व्यवहार होता है, इंडस्ट्री के अन्दर एफिशिएन्सी कैसे हो, यह सब बातें इस के साथ आती हैं । जब एक्सिडेंन्ट्स होते हैं उस के बाद कम्पेन्सेशन का सवाल होता है ।

आज से १५ या २० वर्ष पहले की बात है जब कि लेबर लेजिस्लेशन्स का इम्प्लिमेंटेशन बड़ी सख्ती से नहीं होता था । मिलों में जो सुपीरियर हेड्स होते थे वह जिस वक्त डिपार्टमेंटल विजिट करते थे उस वक्त उन के हाथ में एक बेंत होता था, या यों कहिये कि एक छाता होता था । अगर उन का टेम्पर वहां लूज हुआ तो लेबर के साथ सीधा व्यवहार या तो चांटे का होता था या फिर छाता या बेंत का होता था । धीर धीरे जब हम लेजिस्लेशन की तरफ बढ़े और थोड़ा सा एनलाइटनमेंट हुआ सोसायटी में तब यह प्रैक्टिस कम हुई । लेकिन हम ने देखा कि लेबर की जो फंडामेंटल डिगनिटी है, जिसका सम्बन्ध एक ह्यमन एप्रोच से है, जिसका सम्बन्ध व्यक्ति से व्यक्ति के व्यवहार से है, वह हम ने अभी तक प्राप्त नहीं किया है । और यह दुःख की बात है । मैनेजमेंट सिर्फ यह समझता है कि मजदूर हमारे यहां केवल काम करता है, सैकड़ों और हजारों मजदूर फैक्टरी प्रैमिसेज में आते हैं और आठ घंटे काम कर के चले जाते है । मैंने विदेशों में कुछ फैक्ट्रीज को देखा है खास कर जर्मनी, इंग्लैंड और फ्रांस में । वहां मैंने देखा कि लेबर के साथ वहां कितना अच्छा व्यवहार होता है । इसी लिये सब से पहले जब सुपीरियर हेड डिपार्टमेंट में एन्टर होता है वैसे ही सभी उस को स्माइलिंगली वैलकम करते हैं । जिस वक्त फैक्ट्री में मशीन के सामने वह लोग काम करते हैं, उन को एक यूनिफार्म दी जाती है । वह यूनिफार्म ऐसी होती है जिस से उन की एफिशियन्सी मालूम होती है, उन की बाडी उन की फिंगर्ज्स्, उनकी नजर इस ढंग से डिस्प्ले होती है जिस में कि उन के घायल होने की, इंजर होने की कोई संभावना न हो । यहां पर एक यूनिफार्म दी जाती है । अगर लेबर की हेल्थ की तरफ आप जायें तो वहां पर कैन्टीन होती है, स्विमिंग पूल होता है, उन की हैल्थ का एग्जामिनेशन होता है, और अगर किसी वजह से, मसलन ज्यादा काम करने की वजह से, कोई मजदूर दुबला हो जाता है तो उस को विटैमिन्स दिये जाता है । यह एप्रोच है जो उन लोगों को इन्थ्यूज करती है, उन के अन्दर जान पैदा करती है, शरीर के अन्दर एक शक्ति पैदा करती है और वह काम के लिये इन्स्पायर होते हैं और मेहनत से काम करते हैं ।

हमारे यहां फैक्ट्रीज की क्या पोजीशन है ? हमारा लेबर से जो व्यवहार है उस में

[श्री रा० शि० पाण्डेय]

एक ह्यूमन टच नहीं है, एक ह्यूमन एप्रोच नहीं है । हम यह जानते है कि लेबर की एफिसिएन्सी बढ़नी चाहिये, हम मोर प्रोडक्शन का स्लोगन लगाते है, हमारे बड़े बड़े नेता लगाते हैं, लेकिन फैक्ट्रीज के अन्दर जो ऐटमास्फिअर है, उस के अन्दर एक आदमी के साथ दूसरे आदमी का जैसा व्यवहार होना चाहिये वैसी एप्रोच हमार देश में नहीं है । अगर किसी फैक्ट्री के वर्कर ने अच्छा काम किया है तो हम को उस को रेम्युनरेट करना चाहिये । लेकिन हम तो एक शब्द थैंक्यू का कहने में भी अथवा धन्यवाद देने में भी बड़े कृपण है, जिस से कि यह साइकालोजिकल सेन्स पैदा होता है कि हम ने जो श्रम किया है, जो काम किया है, उसे रिकग्नाइज किया गया है और जो हमारा सुपीरियर हेड या मैनजमेंट का आदमी आ कर हमें उस के लिये धन्यवाद देता है । इस कृपणता का परिणाम हुआ करता है कि लेबर डिप्रेस्ड एटमास्फिअर में काम करता है, टेंशन में काम करता है, और जब बाहर आता है तो उस के टनमेंन्टस भी गन्दे रहते है । वह स्लम्स में रहता है । एक बार पंडित जी कानपुर की एक स्लम एरिया को, जिस में लेबरर्स रहते थे, देख कर बहुत नाराज हुए और कहा कि मुझे बड़ा दुःख है कि इस तरह की लेबरर्स की कंडिशन है । क्यों न इस में आग लगा दी जाये में उन की भावना को समझ सकता हूं और उन्होंने ठीक कहा । उस एरिया में आग तो नहीं लगाई गई लेकिन स्लम को क्लिअर कर दिया गया वहां पर अच्छे मकान बनाये गये । यह वह ऐप्रोच है जिस की तहत हम यह करना चाहते हैं कि फैक्ट्री में लेबर और मैनेजमेंट में सेन्स आफ एक्स्प्लाटेशन न हो कर एक ऐसा पार्टिसिपेशन का आधार होना चाहिये जिस में लेबर एन्थ्यूज्ड फील करे और सोचे कि वह अपनी ड्यूटी को पूरा करता है या नहीं । हमारे यहां यह चीज नहीं है न अगर एक आदमी का शरीर घायल हुआ तो वह तो हुआ ही, लेकिन आदमी के अन्दर शरीर से भी भारी एक चीज होती है जिस को इमोशन या भावना कहते हैं । जो उस की भावना होती है उस के लिये कोई कम्पेन्सेशन नहीं हो सकता । अगर किसी आदमी को इन्सल्ट किया गया तो वह समझता है कि यह उस के काम का रिवार्ड है । जब उन लोगों के प्रति संवेदनशीलता की भावना नहीं दिखाई जाती तो नतीजा यह होता है कि लेबर लोग अपने स्थान पर डिमारलाइज हो जाते हैं, गिर जाते हैं, वे निरुत्साह होते हैं काम के लिये। इस के लिये हम को एक ठीक ऐप्रोच तैयार करनी चाहिये । खास कर इस इमर्जेन्सी के मौके पर जब हम यह बिल पेश करते हैं तो इस तरह की ऐप्रोच और एक रेशनलाइजेशन होना चाहिये, इतनी ह्यूमनिटेरियन ऐप्रोच होनी चाहिये, जिस में प्राणी मात्र की भावना बढ़े और हर वर्कर महसूस करे कि उसे काम करना है ।

मिलों के अन्दर जब हम देखते हैं तो चाहे इंजीनिअरिंग फैक्ट्रीज हों, चाहे फाउंड्रीज, हों, लोह के स्माल पीसेज पड़े रहते हैं जो कि जब लेबर टेंशन में आता है तो लग जाते हैं और ब्लीडिंग होने लगती है तो न ऊपर से कुछ होता है और न नीचे से कुछ होता है । फाउंड्रीज में से अक्सर आग निकलती रहती है, खासकर केमिकल फैक्ट्रीज में, रेयान फैक्ट्रीज में जो गैसेज निकलती रहती हैं, उन के बारे में दुनियां की अच्छी फक्ट्रीज में रिसर्चेज होती हैं कि ऐटमास्फिअर को कैसे अच्छा रखा जाये ताकि लेबर के लंग्स को या बाडी को कोई चोट न लगे और मिलों के अन्दर सड़कें साफ हों । अगर मिलों में सड़कें साफ हों और हर प्रकार का इन्तजाम हो तो बड़ी एफिशिएन्टली काम हो सकता है । केमिकल फैक्ट्रीज में चिमिनयां होती हैं । दुनिया में माडर्न टेकनालोजी और माडर्न मशीनों के युग में यह सोचा जा सकते है कि यह गैसेज किस तरह से आसानी से ऊपर पास की जा सकती हैं जिस में कि लेबरर्स

के नर्व्स खराब न हों। मान लीजिये कि एक लेबरर मर गया उस का कम्पेन्सेशन आप ने डबल कर दिया, उस की जो सैलरीज या वेजेज हैं उन को आप ने ३०० रु० से ४०० रु० कर दिया, ५०० रु० कर दिया, लेकिन जो मर गया उस का क्या लाभ होगा ? एक आदमी ने दूसरे आदमी से पूछा कि महाप्रलय कब होगी। दूसरे ने जवाब दिया कि जब मैं मर जाऊंगा तब महाप्रलय होगी। ऐसी भावना के अन्तर्गत मैं कहना चाहता हूं कि आप ने लेबर के मरने के बाद जो कम्पेन्सेशन दिया वह तो ठीक किया, लेकिन वह तो मर गया। और मर क्यों गया? यह बड़ी भारी बुनियादी बात है जिस को हमें देखना है। कहीं वह इस लिये तो नहीं मर गया कि उस की हेल्थ खराब थी, उस का मेडिकल एग्जामिनेशन नहीं हो सका या जो मिल या फैक्ट्री का मनेजमेंट अथवा प्रबन्ध था उस में कोई कमी थी ? मैं कहना चाहता हूं कि उस की यूनिफार्म अच्छी होनी चाहिये। हमारे यहां बहुत सी जगहों पर आज लेबर धोती पहन कर काम करता है और कुर्ता पहन कर काम करता है। मैं तो कहता हूं कि आज हमारे यहां एक डाइरेक्टिव निकलना चाहिये, जिस समय कि हम यह कम्पेन्सेशन बिल पास करने जा रहे हैं, कि सब जगह सिमिलर यूनिफार्म होनी चाहिये। हमारा एक ट्रापिकल कंट्री है इस में हाफ शर्ट या बनियाइन और जांघिया और एक अच्छा जूता पहन कर लेबरर काम कर सकता है। अगर हम इस तरह की तीन चीजें प्रेस्क्राइब कर दें कि यह यूनिफार्म होगी तो दुर्घटायें बहुत कम हो जायेंगी। जब लोग धोती और कुर्ता पहन कर काम करते हैं तो नतीजा यह होता है कि कहीं धोती फंस जाती है कहीं कुर्ता फंस जाता है, जूते के नीचे कीलें लगी होती हैं और अक्सर जगहों पर सीमेंट की रोड होती है, उस में वह फिसल जाता है और टांग टूट जाती है। इसी तरीके से जिस वक्त मिल प्रेमिसेस में लेबर आये तो उस के जूते में रबर सोल होना चाहिये। उसके लिये एक निकर होना चाहिये, उसके ऊपर एक कमीज होनी चाहिये। यह यूनीफार्म आप फैक्टरी वर्कर्स के लिये यूनीवरसली लागू कर दें और फिर देखें कि कैजुएलिटीज के फिगर कितने कम हो जाते हैं।

इसी तरह से मिल की बाहर की हालत का भी ध्यान रखा जाना चाहिये क्योंकि इस हालत में वह रहता है। मिल के भीतर और उस के बाहर की, दोनों हालतों को देखा जाये। अगर वह बाहर भी घायल होता है तो भी उसे कम्पेन्सेशन मिलना चाहिये। अगर किसी वर्कर की डैथ हो जाती है या वह परमानेन्टली डिसएबिल हो जाता है तो उस की फैमिली के हैड को, लड़के को या भाई को उसकी जगह अवसर देना चाहिये।

आज यह वक्त है कि लेबर के महत्व को पूरी तरह समझा जाए और यह न होना चाहिए कि उसको केवल मिल में काम करते वक्त अगर चोट लगे या उसकी मृत्यु हो तो उसके लिए कम्पेन्सेशन दिया जाए बल्कि अगर वह बाहर भी मरता है, तो चूंकि वह मिल में काम करता है इस लिए इस बात को एग्जामिन किया जाए कि वह किन हालात में मरा है और उसको कम्पेन्सेशन दिया जाए अगर यह समझा जाए कि मिल में काम करने के कारण उसकी मृत्यु हुई है।

श्री बैरवा (कोटा): अध्यक्ष महोदय, यह खुशी है कि हमारी सोई हुई गवर्नमेंट ने ३९ साल सोने के बाद महंगाई का सवाल करते हुए कम्पेन्सेशन बढ़ाने की तजवीज की है। मैं इसके लिए सरकार को धन्यवाद देता हूं क्योंकि मैं भी एक मजदूर हूं। हालांकि गवर्नमेंट ने समाजवाद का नारा लगाया है, लेकिन मजदूरों के साथ अब भी अच्छा बरताव नहीं किया जाता है और जो कम्पेन्सेशन बढ़ाने की तजवीज है उससे मजदूरों को कोई खास खुशी नहीं है बल्कि मजदूरों में बड़ी निराशा इससे

[श्री बैरवा]

फलेगी । मिसाल के तौर पर में आपको बताता हूं कि यह कानून सन् १९२३ में लागू किया गया था। उस वक्त खाने पीने की चीजें बहुत ही सस्ती थीं । जो चीज उस समय एक रुपए में आती थी वह आज आठ रुपए में आती है। पिछले ३९ सालों में काफी महंगाई बढ़ गयी है। जिस मजदूर को आज मृत्यु हो जाने पर १००० रुपया देने की तजवीज है उसको पहले ५०० रुपया दिया जाता था । उस समय उस उस ५०० रुपए की कीमत बहुत ज्यादा थी, आज के ५००० के बराबर थी । इसलिए में कहूंगा कि जहां पहले मजदूर को ५०० रुपया कम्पेन्सेशन मिलता था उसके स्थान पर उसको आज ५००० रुपया मिलना चाहिए क्योंकि महंगाई दस गुनी हो गयी है और बढ़ती जा रही है।

मिलमालिक जैसे टाटा, बिड़ला वगैरह मजदूरों से मालामाल हो गए तो फिर मजदूर को इतनी कम रकम क्यों दी जा रही है। मरने के बाद उसके लिए इतना कम कम्पेन्सेशन क्यों रखा जा रहा है, इससे ज्यादा देना चाहिए ।

गवर्नमेंट ने अब तजवीज की है कि काम करने वालों को जो बीमारी या गैस से पाइजनिंग हो जाता है जिससे वह नाकारा हो जाता है या उसको नौकरी से हटना पड़ता है, या उसको नौकरी से हटने के बाद बीमारी हो जाती है उसके लिए उसको कम्पेन्सेशन दिया जाएगा । यह बड़ी अच्छी बात है। में इसका स्वागत करता हूं। लेकिन इसके साथ ही में गवर्नमेंट को बताना चाहता हूं कि ये बातें कागज पर ही रह जाती है, उन पर अमल नहीं किया जाता क्योंकि प्राइवेट मिलों के मालिक धनवान है और डाक्टर भी उन्हीं कम्पनियों के होते है जो उनसे दबे हुए होते है। इसलिए में चाहता हूं कि मजदूरों के लिए सरकार की तरफ से डाक्टरों का एक बोर्ड बना दिया जावे जिसका कम्पनियों के मालिकों से कोई ताल्लुक न रहे।

जो आपने शिड्यूल बनाया है वह मन्थली वेजेज के आधार पर बनाया है। मजदूरों को जो इन वेजेज के अलावा एलाउंस और बोनस दिया जाता है उसको इसमें शामिल नहीं किया जाता । मिसाल के तौर पर तनखाह दस रुपया दिखायी या बीस रुपया या तीस रुपया दिखायी जाती है और महंगाई ५० या ६० रुपया दिखायी जाती है। उसके मुताबिक कम्पेन्सेशन नहीं रखा है। यह तो सिर्फ आंसू पोंछना है। गवर्नमेंट और प्राइवेट कम्पनीज तनखाह २० या २५ रुपए दिखाती है और महंगाई ज्यादा दिखायी जाती है जिसे तनखाह में नहीं मिलाया जाता । इससे वर्कमैन को काफी नुकसान हुआ है।

ये जो लेबर आफिसर वैलफेयर आफिसर होते है ये कम्पनियों से दबे होते है और मजदूरों के हित में कभी नहीं बोलते। इसलिए एक रीजनल बोर्ड होना चाहिए जो इनकी शिकायत सुन सके ।

जब तक कम्पेन्सेशन का फैसला न हो जाए तब तक मरने वाले के परिवार को कुछ न कुछ एडवांस जरूर दे दिया जाए । और अगर यह बात इस बिल में नहीं आती तो उसको लाना चाहिए ।

अगर सरकार मजदूरों का हित चाहती है तो इस कानून को बड़ी सख्ती के साथ सरकारी और गैर सरकारी कम्पनियों पर लागू करना चाहिए, और एसे कानून का काम आंसू पोंछना नहीं होना चाहिए बल्कि कानून के उद्देश्यों की पूर्ति होनी चाहिए और वर्तमान कम्पेन्सेशन की रकम में और बढ़ोतरी की जाए जिससे मजदूर वर्ग का भला हो सके और जो मजदूर फैक्ट्रियों

में काम करने के कारण अन्धे, लंगड़े यह बहरे हो जाते हैं उनको किसी फाटक पर या किसी बगीचे वगैरह में लगा दना चाहिए ताकि उनकी मजदूरी का सहारा हो सके ।

अध्यक्ष महोदय : माननीय सदस्य से आज मैं यह कहना चाहता हूं कि वह तीन चार बार बोल चुके हैं। आयन्दा मैं उनको पढ़ने की इजाजत नहीं दूंगा ।

12.56 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PROPOSED TALK BETWEEN INDIA AND PAKISTAN ON KASHMIR

Shri S. M. Banerjee (Kanpur): Under Rule 197, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

> "The reported news about the proposed talk between India and Pakistan to resolve the Kashmir dispute peacefully."

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, as the House is aware, we have recently had visits from Mr. Duncan Sandys, Minister of Commonwealth Relations in the United Kingdom, and Mr. Averell Harriman, Assistant, Secretary of State in the United States. We had long discussions with them about the Chinese invasion of India and our need for various kinds of equipment to meet this attack on our country. I am glad to say that these discussions were fruitful and we hope to get much of the equipment required from the United States and the United Kingdom as well as some other friendly countries. I am grateful to these countries for the help they are giving us in this crisis that we have to face.

In the course of my talks with Mr. Duncan Sandys and Mr. Harriman the question of our relations with Pakistan was raised. I told them that it had always been our policy to have friendly and cooperative relations with Pakistan because this seemed to us essential not only because of geography, but because of our joint history, culture, language and the many bonds that had arisen between us during the long years. We had always aimed at that and we are sure that this is the only proper relationship that should subsist between two neighbouring countries and peoples which have had such close bonds in the past. The question of Kashmir was referred to and we explained to them our position in regard to it and pointed out that anything that involved an upset of the present arrangement would be very harmful to the people of Kashmir as well as to the future relations of India and Pakistan. We were, however, always ready to discuss this, as other matters, with representatives of the Pakistan Government at any level desired. In fact, we had suggested meetings at various levels in the course of the last few months, but no positive response had come from them.

Mr. Sandys and Mr. Harriman appreciated our position, but still suggested that a friendly discussion about these matters between India and Pakistan might be helpful. I was agreeable to this, as indeed we have been ourselves suggesting some such meeting for sometime past. I explained to them again, however, our basic principles and how it was not possible for us to bypass or ignore them.

Mr. Sandys thereafter went to Pakistan and came back yesterday after consultation with President Ayub Khan suggesting that a joint statement should be issued on behalf of both the Governments stating that a renewed effort should be made to resolve the outstanding differences so as to enable India and Pakistan to live side by side in peace and friendship, further stating

[Shri Jawaharlal Nehru]

that discussions should be started at an early date initially at the ministerial level and later at an appropriate stage directly between the Heads of Governments. We suggested some variations in the draft joint statement. These were largely agreed to. Ultimately, the following joint statement was issued on behalf of the Governments of India and Pakistan:

"The President of Pakistan and the Prime Minister of India have agreed that a renewed effort should be made to resolve the outstanding differences between their two countries on Kashmir and other related matters, so as to enable India and Pakistan to live side by side in peace and friendship.

In consequence, they have decided to start discussions at an early date with the object of reaching an honourable and equitable settlement.

These will be conducted intially at the ministerial level. At the appropriate stage direct talks will be held between Mr. Nehru and President Ayub."

Some Hon. Members *rose*—

13 hrs.

Mr. Speaker: Is there anything still to be asked?

Shri S. M. Banerjee: It is not about the statement that the hon. Prime Minister has made. He has stated that the dates have not yet been fixed I want to know when the meeting of the ministerial level will take place? Has any date been fixed for that?

Shri Jawaharlal Nehru: No, Sir, no date has been fixed thus far.

Shri P. K. Deo (Kalahandi): Sir, anxious as we are for a settlement of this outstanding question, may I know if this meeting is to take place at Delhi or at Karachi?

Shri Jawaharlal Nehru: All these matters have not been settled yet.

Shri Hem Barua (Gauhati): May I know whether Mr. Sandys has suggested any broad basis for efforts to be made towards a solution of the outstanding problems between India and Pakistan as indicated by the BBC broadcast this morning to the effect that the broad basis is that the Jammu and Kashmir State be partitioned; if so, how far this is true? This is a BBC broadcast. That is why I want to know it from the Prime Minister.

Shri Jawaharlal Nehru: I am glad the hon. Member has drawn my attention to this broadcast. I have not heard it. All I can say is, the broadcast has no basis or foundation.

श्री बागड़ी (हिसार) : हिन्दुस्तान और पाकिस्तान के बीच बातचीत होकर दोनों गवर्नमेंट्स के हैड्स ने एक ज्वाएंट स्टेटमेंट निकाला है । मैं जानना चाहता हूं कि इस बातचीत के दौरान में कोई ऐसी बात तो तय नहीं हुई है जोकि अभी बिलकुल फाइनेलाइज तो नहीं हुई है लेकिन बुनियादी तौर पर यह मान लिया गया है कि हिन्दुस्तान के कब्जे में कश्मीर का जो इलाका है वह कुछ इलाका पाकिस्तान को देकर फैसला किया जायगा ? कोई ऐसी बात तो नहीं की गई है ?

अध्यक्ष महोदय : यह तो जवाब आ गया कि पार्टीशन के बारे में कोई बातचीत नहीं हुई ।

श्री बागड़ी : दूसरी चीज में यह जानना चाहता हूं कि कश्मीर का जैसे एक मसला है उस के अलावा और भी छोटी छोटी बातों के लिए कहा गया है कि उन के बारे में भी समझौता करने की कोशिश की जायेगी, तो जैसे कश्मीर का नाम लिया है कोई दूसरी चीजें भी हैं जैसे कि मुश्तरका महाज वगैरह का मामला है कोई और भी इश्यूज हैं जिन पर कि बातचीत होगी ?

अध्यक्ष महोदय : अन्य माननीय सदस्य बैठ जायं। Are there any other issues also that would be discussed?

श्री जवाहरलाल नेहरू : खाली एक मसला था कि हम बातें करें आपस में और वह हमें मंजूर था, होगा भी, वह तो तय ही है लेकिन और कोई बात या किस ढंग से बातें हों, यह कोई निश्चित नहीं हुआ है।

श्री बागड़ी : मेरे पूछने का मतलब था . . . .

अध्यक्ष महोदय : आप ने सवाल किया जवाब आ गया कि ऐसा कोई बात अभी तक तय नहीं हुई। अब और आप क्या चाहते हैं ?

श्री बागड़ी : कश्मीर का जैसे नाम आया है उसी तरीक़ से क्या किसी और चीज . . . .

Mr. Speaker: Order, order. **Shri Kamath.**

Shri Hari Vishnu Kamath (Hoshangabad): Has the attention of the Prime Minister been drawn to certain tendentious reports in this morning's papers, emanating from Rawalpindi regarding the basis of settlement in the course of which plebiscite and partition both have been mentioned; and, if so, can the House take it that as matters stand between the two governments at the moment there has been no talk or understanding about this matter prior to the talks that might ensue later?

Shri Jawaharlal Nehru: I am sorry I have not read all that the newspapers may contain this morning; I did not have the time to do that. I only saw a little about it; so I cannot specifically refer to that. But, as I said, when the hon. Member referred to the BBC broadcast which I have not heard, any such statement is completely without foundation. Our talks were concerned only based on our meeting and discussing it. It was not for Mr. Sandys or anyone else to suggest what kind of talk we should have and what manner of talk we should have. I have told them, what I have stated here, that for the last two months, certainly even earlier, we have suggested various meetings at official level, at ministerial level; but there was no positive response to that.

Shri Hem Barua: I want to seek one clarification.

Mr. Speaker: Not now. We shall proceed with the other business.

13.04 hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL—*contd.*

Mr. Speaker: We shall resume further consideration of the Workmen's Compensation (Amendment) Bill. Shri S. M. Banerjee.

Shri S. M. Banerjee (Kanpur): Mr. Speaker, Sir, I rise to support this Bill. I am glad that certain amendments which were suggested both by the Opposition and the members of the ruling party have been accommodated in this Bill. I have certain observations to make and I wish the hon. Deputy Minister replies those points when he replies to the debate.

Sir, I am happy that the amending Bill which has been brought now by the hon. Deputy Minister also embraces those cases of occupational diseases. Much has been said in this House about occupational diseases. My hon. friend Shri Kachhavaiya mentioned clearly about a rayon factory at Nagda. I have experience of a rayon factory in Kanpur. I know that because of the fume—we do not call it gas, we call it fume—that comes out in the various departments anybody who works there gets an attack of paralysis—that is the report of many good doctors—after five or six

[Shri S. M. Banerjee]

years of work. I would like to know from the hon. Minister whether this is a fact, that a committee was appointed to go through the working conditions, safety measures and other things of those workers who are working in the rayon factories, and the committee recommended that the working hours in rayon factories should be reduced from 8 hours to 5 hours. If that is so, I would like to know whether the recommendation of that committee has been accepted by the Government. If it has not been accepted, I would like to know the reasons for not accepting it.

Then, in the ordnance factories we are now trying to increase production. It is the need of the hour and it has been done in many factories. Where filling work is going on in those factories. T.N.T. solution is used in those pans and other things. When that liquid is dried up there is a poisonous gas that comes out. As in the case of the rayon factories, I have seen that workers in these factories where T.N.T. solution is used are also attacked by paralysis after two or three years of work. I was one of the advisers to a committee called the Kalyanwala Committee when it visited all factories in 1950-51. It was told by the then general managers or superintendents of those factories where drilling work is going on that this is the direct result of using the T.N.T. compound or solution. I would like to know whether any steps have been taken to see that they are given compensation. I would like to know whether that occupational disease, which is not attributable to anything else but this gas or fume, will also come under this.

I fully agree with the suggestion given by my hon. friend on that side that it is very difficult to differentiate between one disease and another, whether one is an occupational disease or not. It is better that a panel of doctors is appointed to go into the various working conditions in the various mills both in the public sector and the private sector and to come to a solution as to which are occupational diseases and which are not, which are directly attributable to certain gas or fume coming out of certain solutions or compounds. Such a provision should also find a place in this Bill.

I fully support my hon. friend Shri A. P. Sharma who brought the railway workers, the drivers and foremen also into this. They lose their eyesight. Supposing I am a driver and my eyesight is affected due to strenuous work, I am not provided with proper spectacles. Even the cost of spectacles is not provided by the railway authorities. I will say that it should be provided.

Another point which I should like to mention is about the quantum of compensation. I agree with some of the hon. Members who said that the quantum of compensation payable to those who are the lowest paid should be raised. At least after death there should be no classification as Class 1, Class 2, Class 3 and so on. If a man dies his family should be treated as the family of an earning member who has died, irrespective of the class to which he belonged. I do hope that the quantum of compensation will be increased.

With these words, I would like to give my unconditional support to the Bill which, to my mind, is a welcome piece of legislation brought before this House.

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Mr. Speaker, I wish to express my deep obligation to the hon. Members of this House for the very many useful suggestions which were made, which will constantly be kept in mind. I am very thankful to the hon. Members for their unanimity in giving support to the Bill.

As has been pointed out, the Ministry were not deterred by emergency while bringing forward this Bill. Even though we are facing an emergency now, the moment we felt that something has to be done for the labourers, for the workmen, we did not hesitate to come forward with the Bill.

Shri Warior has stated that the Act should cover more trades. The list of persons who are covered by the Act is given in Schedule II of the Act, which is very wide. There is a comprehensive list which covers almost all hazardous occupations. There was a request, and I think Shri Banerjee also referred to it, that the workers in power using factories, workers in mines, plantations, construction works etc., should all be covered. Now most of them are already covered. The workers employed in 32 categories of occupations listed in Schedule II to the Act are covered under the Act.

He also suggested that there should be higher rates of compensation for workers in the lower wage groups. The ratio of compensation payable in the case of lower wage groups is higher than that of the compensation payable in the case of higher wage groups.

Shri S. M. Banerjee: I want to know the total quantum. I know the ratio is more.

Shri C. R. Pattabhi Raman: I have actually worked out the ratio and I will presently tell the hon. Members what the position is. For a monthly wage of Rs. 10 the amount of compensation is 50 times, *i.e.*, Rs. 500 in case of death and 70 times, *i.e.*, Rs. 700 in case of permanent disablement. So the half-monthly payment is five. For a monthly wage of Rs. 30 the compensation is 30 times *i.e.*, Rs. 900 in case of death and 42 times *i.e.*, Rs. 1,260 in case of permanent disablement. The half monthly calculation is less than one-third. In the case of a monthly wage of Rs. 200, it is 17½ times i.e., Rs. 3,500 in case of death and 24½ times *i.e.*, Rs. 4,900 in case of permanent disablement, which is less than one-sixth. In the case of a monthly wage of Rs. 400 it is 11¼ times i.e. Rs. 4,500 in case of death and 15¾ times, i.e., Rs. 6,300 in case of permanent disablement, which is less than one-thirteenth. Since the compensation is paid in terms of slabs of income from wages a man earning Rs. 101 gets as much compensation as one earning Rs. 200. Even though his salary is Rs. 101, he gets as much compensation as a person drawing Rs. 200. Similarly, a man earning Rs. 301 gets as much as a man earning Rs. 400. Under the new Schedule IV it is just double of what is given in the old Schedule.

With regard to the ILO convention a remark was made that the list of occupational diseases should be made more comprehensive. On the recommendations of a Technical Committee consisting of medical experts 8 additional occupational diseases were added by the Amendment Act of 1959, raising the total number of occupational diseases for which compensation is payable from 12 to 20. So far as occupational diseases are concerned, after the 1934 Convention there has been no other international convention. I think Shri Warior was not sure of his facts when he made that statement.

During the discussions on the Amendment Bill of 1959 inclusion of some more diseases was suggested. The matter was examined in consultation with the medical experts and it is now proposed to add two more diseases to this list.

Shri Warior made a valid point by referring to the cashew-nut industry and dermatitis peculiar to the cashew-nut industry. It is inherent in the cashew-nut industry. But the cashew-nut establishments are factories and the workers are covered by the Act. Under section 3(4) of the Act a worker contracting a disease other than an occupational disease mentioned in Schedule III to the Act, which is

[Shri C. R. Pattabhi Raman]

directly attributable to a specific injury by accident arising out of and in the course of employment is entitled to compensation. So, even though it is not listed, in effect it will be covered for compensation and if proof is given that the disease is traceable to that occupation the worker will always be entitled to compensation. It is true that *ex facie* it is not in the list itself.

A reference was made to the various suggestions made by the Study Group. This was examined and was found impracticable.

Shri Ranga (Chittoor): May I seek a clarification? The point suggested by my hon. friend was that in view of the fact that most of these employers are very small people with very small means of capital at their disposal, the responsibility of paying compensation should be taken over by the Government from the employers in the cashew-nut industry.

Shri C. R. Pattabhi Raman: As hon. Members are aware, when an industry is covered by the Employees' State Insurance, it is done by the Government. Every attempt is being made to enlarge its scope as much as possible and cover as many industries as we can.

I may straightway inform my hon. friend that out of 35 lakhs of workers about 30 lakhs are now coverable of which 19 lakhs are already covered—of course, I am giving only rough figures—by the Employees State Insurance Scheme. By the end of the Third Plan it is our ambition to see to it that the entire 30 lakhs of workers are covered. It is true that on account of the emergency, may be, I am just visualising it may happen that there may be some delay, but our ambition and endeavour are there.

Frequent references were made to employers going to courts. The fact of the matter is that while an employee can go to the court, an employer cannot. That statement by itself will be a bit misleading. The position is that in case there is any dispute under the Workmen's Compensation Act, under section 19 no civil court has jurisdiction in that matter. Of course, appeals to High Courts always lie. They cannot be prevented. Sir, as you are well aware with your judicial experience, writs can never be prevented. I think I have endeavoured to answer all the points raised by Shri Warior.

Shri D. C. Sharma suggested that workers in unorganised industries such as bazri and beedi industries should be given protection. He also referred to refugee stone breakers in the State of Punjab. Workers in construction industry and beedi factories are already covered. Under section 2(3) the State Governments can include in Schedule II any class of persons employed in other hazardous occupations. In any event, the Minimum Wages Act is there which embraces this class of workers.

With regard to the delay in awarding compensation, if I may say so with great respect, some of us feel that these delays are there. The State Governments are really working through their various commissioners. The commissioners are appointed by the State Governments and cases regarding delay in awarding compensation are taken up with the State Governments. We are frequently drawing their attention to it. In the case of some States, as Madras and Andhra, we are actually asking them to increase the number of officers and to see to it that pending cases are disposed of. What has fallen from the hon. Members of this House will be borne in mind with the due respect that it deserves and we will certainly draw the attention of the State Governments to his lacuna in the implementation of the enactment.

Shri Buta Singh and three or four other hon. Members referred to the

need for a comprehensive Bill being brought forward. I said in the opening address of mine how often it has been amended. It is frequently amended with the experience gained in its working. The improvements in the Act are constantly being made. Actually, manganese poisioning was included by us. We made a study and found that it requires inclusion which was done.

I do not wish to boast but actually there is a research section in the Labour Ministry which is doing very useful work. We are au fait with the literature so far as labour problems are concerned. We are endeavouring to catch up with whatever advances have been made in the scientific world. An institute has been set up, as I stated, for research in accidents etc. A Central Labour Institute and three Regional Labour Institutes have been set up to deal with various matters regarding the human factor in industries including questions regarding prevention of accidents and safety.

Shri A. P. Sharma was wanting the wage limit to be increased to Rs. 575. He said that when we have taken it from Rs.400 to Rs. 500 why are we stopping there because there are certain categories which are in the Rs 350-575 scale. He also gave some figures. The position with regard to this is that the wage limit was increased from Rs. 300 to Rs. 400 in 1946 and it is now being increased to Rs. 500 from Rs. 400 as a result of the Indian Labour Conference recommendation In the Employees State Insurance Act. 1948, the present wage limit is Rs. 400 and we propose to increase that also to Rs. 500. Gradually all these are being reviewed and lesser groups are always taken note of.

When these increases are made with regard to the wage limit, we have also to bear in mind the capacity of the industry to bear the burdens in these matters. We have to keep the entire picture of the industries and we just cannot ignore them. We are frequently consulting all the parties concerned in the labour conferences and many decisions are taken as a result of such discussions.

Shri Vidyalankar said that as recommended by the Study Group an integrated social security scheme should be introduced. This recommendation has been considered by the Indian Labour Conference and by the Standing Labour Committee. The consensus of opinion at the Indian Labour Conference held in October 1961 was that an integrated scheme should not be started till increased resources were available. That is quite understandable. The Standing Labour Committee decided in October, 1962, that is, only two months ago, that further consideration of the scheme should be suspended for three years.

Then, it was said that production bonus should be included in wages. I think, two hon. Members referred to this. The definition of wages already includes this. The term wages includes any privilege or benefit which is capable of being estimated in money.

One reference was made, and I was personally interested in that because that industry is now growing in South India also, I refer to bagasse. As you are aware, Sir, bagasse is used in sugarcane areas for the paper industry and bagassosis is a disease in the sugar industry. It was suggested that that should be included in the list of occupational diseases. Bagassosis is already included in the list of occupational diseases in Schedule III to the Act. We have already stated as to what has been done so far as bagassosis is concerned.

Then, with your leave, I shall endeavour briefly to go into some new points that have been raised by other speakers. Shrimati Lakshmikantamma said that preference should be given to the dependants of employees for jobs. In fact, good employers do give such preference. We shall bear this point in mind. Specially when an employee has either died or has had a serious accident or disablement, that

[Shri C. R. Pattabhi Raman]

would be noted. But then most employers of standing do take that into account.

She also referred to preventive measures. There also I heartily agree with her. Such measures are provided for in the Factories Act. But just enumerating the Factories Act, Mines Act will not be an adequate answer. We always keep that in mind. Measures are provided in these Acts and new provisions are constantly being made with regard to these regulations from time to time. That will also cover what one hon. Member said with regard to the provision of gloves and other protective items. He was speaking in Hindi and I was trying my very best to understand, but if I have understood it correctly, he referred to that. That provision is there.

Shri Dubey, referred to manganese poisoning and the Calcutta High Court case. As I myself stated, it has been added. The trouble is, as you are aware, that in these enactments the amendment slips have to be put frequently and it just happens that in some cases hon. Members may have missed these slips.

Shri Elias referred to the loss of eye-sight, that is, irradiation causing blindness. That is already covered. I want to assure him about that. Then, he referred to accidents outside the factory. That also is covered. In my opening speech also I referred to it and, I think, it met with the approval of all sections of the House.

Then, with regard to the research institute I will again state what I have stated. So far as research is concerned, I do take pride in the fact that in this Ministry real research is being done and the benefit of all this research goes to the workers and labourers. We are primarily concerned with that. The aim of the institute is to see to it that all the improved methods of safety are introduced at every stage.

Shri Soy referred to cement, loading and unloading and the incidence of TB. Our investigations show that cement does not contain silica. So, the incidence of TB cannot be high on account of cement. But it will be taken note of. I am not trying to brush it aside; it will be studied. But the fact remains that it will be very remote to trace tuberculosis to cement workers. As regards Bidi and kyanita, we shall certainly investigate. About the temporary employees in the Railways, I have already stated that the temporary employees also get the benefit so far as compensation is concerned.

Shri Banerjee referred to the fumes in the rayon factories. He also said that the working hours in the factories should be reduced. This was recommended by the Chief Adviser of Factories at one stage but later on he recommended that various safety measures have been introduced or are being introduced and so reduction in working hours might not be urged. That also is under constant study and we were able to take preventive measures. Of course, I have to see to it that they are observed. We will and we are hoping to take good care with regard to that.

Shri Hukam Chand said that the amount of compensation proposed was not adequate in the present stage of rising prices, that the workers were made to work harder and that measures to prevent dust nuisance were not there. He also referred to carbon Disulphide and to coverage of factories with five or more people. So far as compensation is concerned, I have already stated that it has been doubled. So far as Carbon Disulphide used in the Nagda factory is concerned, it is already covered as an occupational disease. Again I want to bring it to the notice that every factory is covered irrespective of the number of persons employed. If it is a factory, it will be covered. Where the Employees State Insurance Scheme is

working free medical care is provided to workers in factories.

Lastly, I shall refer to the points made by Shri Pandey. He said that employers were not dealing with workers as human beings and that in foreign countries several measures were taken to look after the health of the workers. There are several labour welfare schemes and a scheme governing awards to workers is also being prepared. Then joint management councils are being set up. At every stage improvements are sought to be made. To what extent the employers catch up or are persuaded are being noted. All this is a matter for investigation and constant care and we shall endeavour to take that care.

Then with regard to foundries it was said that proper preventive measures are not taken. The Factories Act provides for all those measures.

Then with regard to accidents outside factories, the present Bill provides for compensation for accidents if they take place outside the factory in the course of employment. I stated it in my opening speech.

I think, Sir, that I have answered all the points that were raised.

Mr. Speaker: The question is:

"That the Bill further to amend the Workmen's Compensation Act, 1923, be taken into consideration."

The motion was adopted.

Mr. Speaker: We will now take up the Bill clause by clause.

The question is:

"That clauses 2 to 10 stand part of the Bill'.

The motion was adopted.

Clauses 2 to 10 were added to the Bill.

Clause 11— *(Amendment of Schedule III)*

Shri C. R. Pattabhi Raman: Sir, I beg to move:

(i) Page 5,—

for line 3, *substitute*—

'11. In Schedule III of the principal Act,—

(a) in Part A, after the existing entries, the following entries shall be inserted, namely:—

Poisoning by Organic phosphorus insecticides.	Any process involving the use or handling or exposure to the fumes dust or vapour containing any of the organic phosphorus insecticides. (1)

(b) in Part B,—

(ii) Page 6,—

omit lines 1 to 6, (2)

I explained this yesterday. Actually it is transferred from the one part to the other.

Mr. Speaker: The question is:

(i) Page 5,—

for line 3, *substitute*—

"11. In Schedule III of the principal Act,—

(a) in Part A, after the existing entries, the following entries shall be inserted, namely:—

Poisoning by Organic phosphorus insecticides.	Any process involving the use or handling or exposure to the fumes dust or vapour containing any of the organic phosphorus insecticides.(1)

(b) in Part B,—

(ii) Page 6,—

omit lines 1 to 6. (2)

The motion was adopted.

Mr. Speaker: The question is:

"That clause 11, as amended, stand part of the Bill".

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Clause 12 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri C. R. Pattabhi Raman: Sir, I move:

"That the Bill, as amended, be pased".

Mr. Speaker: The question is:

"That the Bill, as amended, be pased".

The motion was adopted.

13.33 hrs.

MULTI-UNIT CO-OPERATIVE SOCIETIES (AMENDMENT) BILL

The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Cooperation (Shri Shyam Dhar Misra): Sir, I beg to move:

"That the Bill further to amend the Multi-unit Co-operative Societies Act, 1942, be taken into consideration."

Sir, this is a small, short, simple and most non-controversial Bill arising out of certain technical difficulties.

13.34 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Co-operation is a State subject. But there are societies which cover more than one State, and therefore in 1942 an Act named as the Multi-unit Co-operative Societies Act was passed. It was further amended in 1956 and 1959, and according to the present Act the registration of the society in the respective State is taken care of by the multi-unit co-operative society there. The details regarding supervision, audit, liquidation, etc. are taken care of by the State Co-operative Societies Act itself.

But after the reorganisation of the States, certain co-operative societies became multi-unit societies. The States Reorganisation Act of 1956 and the Andhra Pradesh and Madras (Alteration of Boundaries) Act of 1959 provided for reconstitution and reorganisation of such multi-unit societies by the formation of new co-operative societies and the transfer thereto of the assets and liabilities of such multi-unit societies. In the case of Bombay, the reorganisation of Bombay State came in 1960. There was one Bombay Co-operative Land Mortgage Bank. This became a multi-unit society after Gujarat State was created. In the Gujarat area there was a Saurashtra Land Mortgage Co-operative Bank which was converted into the Gujarat Co-operative Land Mortgage Bank. This, therefore, was an existing society. Under the present Act, the transfer of assets and liabilities from the Bombay Co-operative Land Mortgage Bank could be only to a new society. So, this is the technical difficulty.

The State of Maharashtra and the State of Gujarat applied their minds to this matter. Our Law Ministry applied their mind, and it was understood that this technical difficulty could be removed only if we amend the present Multi-unit Co-operative Societies Act and put an enabling clause according to which not only the new societies can accept the liabilities and assets but also the existing societies are enabled to accept the assets and liabilities.

Therefore, according to this Bill, under clause 2 an enabling provision is being made whereby the assets and liabilities of the society can also now go to an existing society. For instance, it will go to the Gujarat Land Mortgage Co-operative Bank.

This is the technical difficulty for which reason we had to come forward with this amendment.

It is also being provided that the mangement of the existing society should pass a resolution accepting such transfer; only then the transfer can be effected. Opportunity is also being taken to bring an amendment in consonance with the present working, that whatever rules are made according to this Act are placed before both Houses of Parliament.

So this is only to meet the technical difficulty that we had to come before this House, and I hope that this will be agreed to.

Sir, I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Multi-unit Co-operative Societies Act, 1942, be taken into consideration."

Shri Gauri Shankar Kakkar (Fatehpur): Sir, a perusal of this simple amending Bill makes it clear that this has been necessitated on account of the reorganisation of the States. But in the actual working there is one difficulty. On certain occasions the members of certain existing co-operative societies have felt a hardship. When the assets and liabilities are brought over to certain new societies, there are two questions. Sometimes there is a society which has got solvent working capital, working on its own assets, not taking any accommodation or loan from any district co-operative bank; and when the assets and liabities are amalagamated in some other existing society, then the members are put to great difficulty because the assets and liabilities are related to those members who have formed the previous society. So, if per chance, the existing new society has got an unsatisfactory financial position, the old members are handicapped in getting loans because of the default in the case of the new society. *Vice versa*, there are cases where, if a new society is working satisfactorily, on account of the assets and liabilities which are given to that new society, sometimes, there is difficulty in the working of that society. My suggestion is only this; that at time of the dissolution or when the assets and liabilities are acutually taken into consideration, the convenience of the members who had formed the previous society should also be taken into account and an attempt should be made that they should not be loosers in any respect. I think the amending clause enables the existing society also to be in a position to know the assets and liabilities of some other society. A provision has been made in this Amending Bill that it would be possible only when the Annual general meeting of that society has actually sanctioned and adopted the proposal. My suggestion is that the members of the old society whose registration is dissolved or are going to be amalagamated in this society, should also be consulted and their annual general meeting should also be consulted. In this manner, it would not cause in convenience to the existing members. I know there are certain instances in the U.P. There were old multi-purpose co-operative societies. Then, when large-size co-operative societies were formed, or when service co-operative societies were formed, in the case of certain societies, their registrations were dissolved and they were amalgamated into one unit. On that account, the members of the old societies are finding it very difficult to get accommodation, because they had their own solvent backing and now, on account of the new registered society, they are ignored and they not able to get the facilities which they were getting in the previous society. On account of the working of such facts, I would suggest that these should be taken into consideration. Of course, I do not oppose this Amending Bill. But, my only suggestion is that the interests of the shareholders of the particular society

yatra or the Vinoba method is protrated, as the Deputy Minister point-

[Shri Gauri Shankar Kakkar]

whose assets and liabilities are called upon to be mixed up with a new society should be taken into consideration in all such cases.

Shrimati Sarojini Mahishi (Dharwar North): Mr. Deputy. Speaker, co-operation as a popular movement is assuming greater and greater importance day by day. Specially in view of the emergency, a number of co-operative societies are being encouraged. Those co-operative societies which were working before the States Re-organisation—some of them require to be re-constituted and re-organised.

Section 5A of the Multi-Unit Co-operative Societies Act, 1942, makes a provision for re-constitution and re-organisation of the society and also for the formation of a new society. Here, the handicap is natural when a society which was working as a Multi-unit co-operative society catering for an area included in two States, now has to cater, especially after the Re-organisation of States, to a few more States also. Difficulty naturally arises. The provision was that only to a new society the assets and liabilities of the existing multi-unit co-operative society should be transferred. The technical difficulty has to be removed. This particular clause which is intended to be amended is only an enabling clause for the purpose of permitting the transfer of the assets and liabilities to existing co-operative societies and also multi-unit co-operative societies. Therefore, the section has been amended to say that the transfer may be either to a new co-operative society or to an existing society. There is also a provision that the transfer may be partial also. That is also most important. The transfer of assets and liabilities may be in whole or it may be partial transfer of assets and liabilities. This is also important as it facilitates and gives greater convenience to the old multi-unit societies and also to the new societies. The words,

"including proposals regarding

(a) the formation of now co-operative societies and the transfer thereto, in whole or in part, of the assets and liabilities of that society"

have also to be noted in this connection. Transfer in whole or in part of the assets and liabilities of that society to any other co-operative society must be approved of by the general body of the society which undertakes the assets and liabilities.

Here, I wish to make another suggestion. I do not know whether it has been made clear that the assets and liabilities which are transferred either in entirety or in part are to be transferred to another multiunit co-operative society or any other co-operative society having the same nature of activities. Suppose there is an existing co-operative society which wants to extend its sphere of activity and wants to undertake the assets and liabilities, and there is a new society which wants to undertake these assets and liabilities. I think proper consideration must also be given to this in the interests of the smooth working of the society. Only if a society which has got experience and standing in the particular work or which has undertaken a work which is similar in nature to the work of the multi-unit co-operative society which is transferring its assets and liabilities, becomes the transfree of the assets and liabilities, I think it will add to the working and also to the efficiency of the working of that particular society. I think this particular clause which only enables the working of co-operative societies, especially muti-unit co-operative societies after the Re-organisation of States is heartily welcome.

श्री शिवमूर्ति स्वामी (कोप्पल) : उपाध्यक्ष महोदय, मैं इस बिल का स्वागत करता हूं । लेकिन मेरी यह समझ में नहीं

आया कि इसको लाने में मंत्री महोदय ने इतने सालों का समय क्यों लिया । स्टेट्स रिआरगनाइजशन सन् १९५६ में हुआ और उसके बाद दक्षिण भारत में जो स्टेट्स वजूद में आयीं उनको इस प्रकार के कानून के न होने की वजह से बहुत मुश्किलात का सामना करना पड़ा ।

मैं अपनी स्टेट की मुश्किलात आपके सामने रखना चाहता हूं क्योंकि हमारे यहां असेट्स और लाइबिलिटीज के ट्रांस्फर में बड़ी दिक्कत हो रही है । मैसूर स्टेट में जो तीन जिले हैदराबाद के थे और चार जिले बम्बई स्टेट के थे उनमें यह कठिनाई खास तौर से सामने आयी । इन जिलों में मैसूर में शामिल होने से पहले सोसाइटीज काम करती थीं उनके असेट्स और लाएबिलिटीज के ट्रांस्फर में कठिनाई हो रही है । हैदराबाद के जिलों की कोआपरेटिव सोसाइटीज के १८ लाख रुपये के क्लेम है और उसके बारे में डाइरेक्टरों को कोर्ट में भी जाना पड़ा । यह झगड़ा चार पांच साल से चल रहा है लेकिन इसका कोई तस्फिया नहीं हो रहा । मैं समझता हूं कि इस कानून के अमल में आने के बाद इंटर स्टेट कोआपरेटिव सोसाइटीज के असेट्स और लाएबिलिटीज के ट्रांस्फर की जो मुश्किलात हैं वे दूर हो जायेंगी । और यदि माननीय मंत्री महोदय के पास ऐसी कोआपरेटिव सोसाइटीज के असेट्स और लाएबिलिटीज के बारे में कोई आंकड़े हों, जिनके बारे में कि स्टेट्स रिआरगनाइजेशन के बाद असेट्स और लाएबिलिटीज के ट्रांस्फर के बारे में झगड़ा है, तो वे उनको सदन के सामने रख दें । यह बहुत मुनासिब होगा । मैं चाहता हूं कि इस कानून को जल्दी से जल्दी लागू किया जाये ताकि जो जिले दूसरी स्टेट्स में चले गय है उनके असेट्स और लाएबिलिटीज का बटवारा हो जाये । एसा न होने से बड़ा अन्याय हो रहा है । इसलिए इस पर तेजी से अमल किया जाये ।

Shri Shyam Dhar Misra: As regards the point raised by my hon. friend Shri Gauri Shanker Kakkar, I have only to say that the society which takes over the assets and liabilities on transfer has to pass a resolution, according to this Bill, and then only the transfer of the assets and liabilities will be effective.

As regards the society transferring the assets and liabilities, the registrar of the particular State who works as the representative of the Central registrar has to ascertain and has to be satisfied that the transfer of these assets and liabilities is in consonance with the membership, the objective and the programme of the particular society working there.

Regarding the issues raised about the amalgamation and division of societies in U.P., I would submit that that would not be covered by this Bill, because if a large-sized society is either amalgamated or is bifurcated, or if some service co-operatives are amalgamated into bigger societies or they are bifurcated, they will be working only in one State.

Shri Gauri Shanker Kakkar: I did not mean that that was covered by this Bill, but I simply wanted to cite the difficulties that these societies have to face.

Shri Shyam Dhar Misra: We recognise that difficulty. In order to remove that difficulty, several States are passing new Co-operative Acts. Even in U.P., from which State my hon. friend hails, they have suggested certain amendments to the Co-operative Act, and those amendments would have come up in this session itself, but probably because of the emergency, that particular Bill could not come up; probably during the next session or the session after that, that Bill would be brought forward, and thereby we shall be meeting the difficulty pointed out by the hon. Member.

I am grateful to my hon. friend Shrimati Sarojini Mahishi, because she

[Shri Shyam Dhar Misra]

has already tried to answer the point raised by Shri Gauri Shanker Kakkar. She wanted to know in particular whether any other society which is not particularly working in that field, if it extends its activities to a similar field, can take over the assets and liabilities. My answer would be 'Yes'. The only question is whether that society is prepared to pass a resolution to take the assets and liabilities, and the registrar of the particular State where the principal office of the multi-unit co-operative society is located is satisfied about the transfer; once that is done, there is no legal bar to the transfer.

My hon. friend Shri Sivamurthi Swami raised the problem regarding Mysore. This problem has been there to some extent and we are looking into it. The transfer of the assets and liabilities as regards Mysore has not been much of a problem. It has almost been settled; but to some extent whatever is there is being looked into by us, and it will be taken care of.

There is no other point which has been raised. As I stated earlier and as the Members realise, this is a non-controversial Bill; it is an enabling Bill with just three clauses. I move that the Bill be taken into consideration.

Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Multi-unit Co-operative Societies Act, 1942, be taken into consideration.".

The motion was adopted.

Mr. Deputy-Speaker: We shall now take up the clauses.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and The Title were added to the Bill

Shr Shyam Dhar Misra: I beg to move·

"That the Bill passed".

Mr. Deputy-Speaker: The question is:

"That the Bill passed".

The motion was adopted.

13.55 hrs.

DELIMITATION COMMISSION BILL

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): I beg to move:*

"That the Bill to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State into territorial constituencies for elections to the House of the People and Legislative Assemblies of the States and for matters connected therewith, be taken into consideration.".

This Bill has been brought forward in pursuance of articles 82 and 170(3) of the Constitution which provide that upon the completion of each census, the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, and the division of each State into territorial constituencies for electing members to the House of the People and the Legislative Assembly shall be readjusted by such authority and in such manner as Parliament may by law determine.

I would, first of all, like to refer to the definition of 'State' given in

*Moved with the recommendation of the President.

clause 2 of the Bill. This Bill will have no application to the State of Jammu and Kashmir and the State of Nagaland, the reason being that article 81 of the Constitution which provides that not more than 500 members shall be chosen by direct election from the territorial constituencies in the States has been modified so far as the State of Jammu and Kashmir is concerned, by the application of the Jammu and Kashmir Order, 1954, which enables the President to nominate the Members from that State to the Lok Sabha in consultation with the State Legislative Assembly. Therefore, the Jammu and Kashmir State does not come within the purview of the Bill.

So far as the State of Nagaland is concerned, I would refer to the State of Nagaland Act itself, section 3 of which provides that as from the appointed day, there shall be formed a State to be known as the State of Nagaland, and the appointed day has been defined as meaning the day which the Central Government may by notification in the Official Gazette appoint. The Nagaland State has not come into existence so far the appointed day being dependent on the Constitution (Thirteenth Amendment) Bill which requires ratification by not less than one-half of the total number of States. I may inform the House, that the Act has been ratified already by five States, and it has to be ratified by three more States, before the Nagaland State can come into operation. But when the State comes into existence, there will be no delimitation, so far as the parliamentary constituency is concerned, because for the whole State of Nagaland, it has been provided in the State of Nagaland Act itself that the parliamentary constituency will be one. But then, it has to be divided into sixty Assembly constituencies, and it has been specifically provided in the Act itself that the Election Commission will start working upon the delimitation of the Assembly Constituencies in the Nagaland State when it comes into existence.

I may also make it clear that this Bill does not apply to the Union Territories, firstly because article 82 of the Constitution in pursuance of which this Bill has been brought forward is not applicable to article 81 (1) (b), because the Union Territories are not States. Article 81 (1) (b) provides that not more than 20 Members to represent the Union Territories shall be chosen in such manner as Parliament may by law provide. Parliament by law has provided how these 20 seats which have been allocated to the Union Territories has to be distributed between the different Union Territories. It will be remembered that Pondicherry as such has no representation up till now, because again, that is dependent on the ratification of the Constitution (Fourteenth Amendment) Act by the States, and the 20 seats that have been given to the Union Territories have already been filled up. Therefore, the 14th amendment to the Constitution suggests that the number should be raised from 20 to 25. Once the number of seats for the Union Territories is raised from 20 to 25, the question of representation of Pondicherry and the allocation of the increased number of seats between the different Union Territories will be taken up. Therefore, these are the reasons why the Bill does not apply to the State of Jammu and Kashmir, to the State of Nagaland and to the Union Territories.

Then I will say that this broadly follows the pattern of the 1952 Delimitation Act except for certain changes which have become consequential upon the amendment of the Constitution.

14 hrs.

Shri Hari Vishnu Kamath (Hoshangabad): 1960?

Shri Bibudhendra Mishra: The Delimitation Act No. 81 of 1952. I will point out broadly what are the departures made from the 1952 Act. The general principles have been taken

[Shri Bibudhendra Mishra]

from the same Act. But the departures have been because the two-member constituency is no longer in existence. Now the reference is to single-member constituencies. Then I will refer to section 5(1) of the 1952 Act itself which prescribes how many associate members would be there from the different States. It depends upon the number of population. If it is more than 75,000, it should be a certain number—7; if it is less than 75,000 but more than 20,000, it should be such and such. So it gives different numbers for different States relying on their population. Now that Parts A, B and C States categories have been abolished, it has been proposed that there should in all cases be only 7 associate members, three representing the Lok Sabha to be nominated by the Speaker and four Assembly Members to be nominated by the Speaker of the Assembly concerned

Shri Hari Vishnu Kamath: You must increase the number.

Shri Bibudhendra Mishra: That is his amendment. I will come to that later on.

So this is another aspect in which this Bill differs from the previous legislation.

Then there is another difference, that is, in the procedure regarding the making of readjustment and delimitation. You will find that in making readjustment and delimitation, there are two stages involved. The first is to allocate the number of seats to the different States and to decide the number of seats to be reserved for the scheduled castes and scheduled tribes and then proceed with the demarcation of boundaries. The law as it stands—I am referring to the 1952 Act again— requires that in both the stages, the proposals have to be published, objections and suggestions have to be invited and then it would be decided in a public sitting. What the present Bill proposes to do is to eliminate public sitting altogether so far as the first stage is concerned because in deciding the number of seats one has to go by the Census Report, that is, the 1961 Census Report. That being a question of fact, there cannot be any dispute about it. Of course, two questions will arise at that stage, that is, if the number is to be increased, to how many, and then what would be the multiple between the seats allocated to the Lok Sabha and the seats allocated to the State Assemblies. These two points which will arise at the first stage can very well be decided by the members of the Commission themselves with the help of the associate members and so there need not be any public sitting so far as the first stage is concerned, so that there will be economy of time and money and the Commission can finish its work earlier.

These are mainly the three departures that have been made from the Act of 1952. The rest of the provisions deal with the constitution of the Commission, the powers of the Commission, the principles to be followed by them etc. Of course, the principles given in the Bill are the very principles enunciated in the Constitution itself. There is nothing new by way of procedure to be adopted by them while deciding the question of reservation of seats for the scheduled castes and scheduled tribes.

Then I will refer to clause 9 of the Bill itself. Item (c) of sub-clause (1) of clause 9 says:

> "constituencies in which seats are reserved for the scheduled castes shall be distributed in different parts of the State and located, as far as practicable, in those areas where the proportion of their population to the total is comparatively large".

Item (d) says:

> "constituencies in which seats are reserved for the scheduled tribes shall, as far as practicable,

be located in areas where the proportion of their population is the largest".

Therefore, the principle that has to be followed by the Commission in regard to scheduled tribes is not to disperse the seats throughout the State, because it is a matter of common knowledge that they are not dispersed throughout the State. The constituencies should be located in areas where they are the largest in number. So far as the scheduled castes are concerned, it is well known that they are dispersed throughout the State. There the principle would be that first of all the constituencies should be dispersed throughout the State and then for the purpose of locating the exact constituencies their number is to be taken into consideration. These are the principles indicated in the Bill itself which the Delimitation Commission should observe while deciding and making reservation of seats for scheduled castes and scheduled tribes.

These are, in the main, the recommendations in the Bill. Otherwise, as I said, it broadly follows the 1952 Act except for the constitutional changes.

There are quite a number of amendments, most of them tabled by the redoubtable Shri Kamath. I will deal with them at the appropriate stage.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State into territorial constituencies for elections to the House of the People and Legislative Assemblies of the States and for matters connected therewith be taken into consideration".

Time has not been fixed for this Bill. Shall we have three hours?

Shri Hari Vishnu Kamath: Four hours at least. You may increase it to five.

Mr. Deputy-Speaker: We may have three; if necessary, I will extend it by another hour.

Shri S. M. Banerjee (Kanpur): I have to ask a question of the hon. Minister. This particular Bill is welcome. It is in conformity with article 82 of the Constitution which provides that such readjustment shall not affect representation in the House of the People until the dissolution of the then existing House.

Will the Delimitation Commission be appointed immediately and will the work start immediately? If so, my fear is that this is going to affect the other all-important work we have all got do during the emergency.

Mr. Deputy-Speaker: Is he making a speech?

Shri S. M. Banerjee: I am asking for a clarification as to whether this will be done in 1964.

Mr. Deputy-Speaker: If he wants to speak, he may make his points at that time.

Shri S. M. Banerjee: I will finish quickly.

I support the Bill with the amendments tabled by Shri Kamath. But there is some confusion about this which should be removed by the hon. Minister. Now that we are in an emergency, practically every work in the country except that which is connected with the defence of the country, is almost suspended. All the energies from this department or that are being canalised and diverted for concentrating on this work. My information is that the Election Commission has no work now because there are no by-elections, and a very able officer, the Chief Election Commissioner, who was Secretary of the Ministry of Law, is almost without work. So, I want to know if this work will start immediately.

[Shri S. M. Banerjee]

This Bill is a welcome feature and it was the wish of the House also, but I have my fears and apprehensions. The Commission has to go to the various districts, even to the tehsil level, and the elected representatives of this House and the State legislatures will be diverting their energies to this, because, after all, they are interested in this. It is a very major, big thing. Naturally, we shall not be able to divert our attention and concentrate it on defence work. So, I would like to know whether this work will start immediately or it will be done in 1964, and whether the staff working in the Election Commission, including its Chief Election Commissioner, will be utilised in urgent defence work. Now, they have given one day's salary to the National Defence Fund. Is that enough? There are some senior officers, IAS and ICS, in the Commission. I would like to have an assurance that their services would be properly utilised and that this work will not be started now. This is only a suggestion of mine. When the amendments come, I will support Shri Kamath's amendments.

Shri Surendranath Dwivedy (Kendrapara): We are in an emergency, and by-elections have been stopped in this country. I do not think during this emergency there is any possibility of having a general election or by-elections. We do not know how long this emergency will continue.

But it is good that we provide legislation and the machinery required, so that when the opportunity comes, we can have elections without delay. From that point of view, there is no harm if we have this Bill which provides for the constitution of a Delimitation Commission to go into the entire question of delimiting the present constituencies.

As is well known, the delimitation of the constituencies has become overdue, because when we abolished the double-member constituencies, the census was on and its report was not available. When dividing the double-member constituencies we should also have reviewed the percentage of representation of the scheduled castes and scheduled tribes, because then the 1951 census figures were depended upon and actually there was great difference between them and the real population of the scheduled castes and scheduled tribes. Also, to my knowledge some new cities have come up where on account of industrial establishments and other things, the proportion of the scheduled castes and scheduled tribes as against the general population has greatly varied. So, this should have been done even then, but we waited for the report of the census to decide it.

This is an important thing from the point of view of free and fair elections. If we do not have a quasi-judicial body, it is always possible there may be gerrymandering, there may be so many influences to adjust the constituencies to facilitate some party or person. Therefore, to avoid that, it is necessary to have a quasi-judicial body. So, the Delimitation Commission as it is proposed to be constituted under the Bill, is quite good and proper. I have also no objection to the association of representatives both from the State Assemblies and from the Lok Sabha, as it has worked very nicely in the past. In this Bill, like in the previous Act, it has been proposed that when the Speakers of the State Assemblies and the Lok Sabha nominate the members they should give consideration to the composition of the House as a whole. That is good so far as it goes, because we will have the co-operation and the opinion of almost all sections in the House represented. It may have worked quite nicely in the past, but we have seen in the three general elections that there is more than one party, besides the ruling party, in the opposition, and if we have only three members from the Lok Sabha and four from the State Assemblies I do not think all sections would be represented in this body. The associate members are not given even the

right to vote, they will be there is a purely advisory capacity. The final decision will be made by the Commission. The Commission will go round the country, invite suggestions, even take public evidence, request persons to appear before them if necessary. When all these things are provided, I do not think there should be any objection to increase the number of the associate members, keeping in view the composition of the different legislatures in this country. It will facilitate the work, rather than hamper it. I would therefore say that the number should be increased from seven. As to what that number should be, there are amendments. Let the Government consider and find out how it can be done.

In clause 9(a) it has been indicated how the delimitation should take place. It says:

> "all constituencies shall, as far as practicable, be geographically compact areas, and in delimiting them regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public convenience;"

These are all good principles, and we have always insisted on maintaining and not breaking up the administrative units. But, as a result of that it has been found from experience that there are constituencies which, although administratively contiguous areas, are difficult to reach from the point of view of communications. There are rivers and other physical disabilities. So, the chief consideration should be communications In some cases the constituencies are so delimited that for the representative of the constituency the only method of communication is what they call *charan jodi*, that is to walk. There are constituencies where even the bullock cart cannot go.

Shri Hari Vishnu Kamath: *Padayatra.*

Shri Surendranath Dwivedy: *Padayatra* or the Vinobha method is probably the only method to reach the constituency. So, special attention should paid to this aspect of communications. I am not mentioning this only with reference to elections. At least elections are contested by parties, and they can somehow or other manage, but for the member who represents the constituency, easy communications are necessary in this big country where you cannot avoid the population. We are not going to increase the membership of the House of the People because there has been an increase in the population of the country, because we do not want to make this House a more unwiedly body. We cannot avoid that. It is necessary that in bifurcating the constituencies we should give our attention to these aspects of the question. It is very rarely that what we do in Delhi reaches the people. So, it is the bounden duty of the representative concerned to carry the message to the people. He can discharge his duties if he is able to reach his constituency quickly. Taking into consideration his responsibilities in the Lok Sabha and also other duties, he has very little time to go to the constituencies. If the constituencies are such that it takes days to even reach them, it becomes almost impossible for the Member to get in contact with the constituencies and the people. So, we should not only insist on the administrative unit. In many constituencies this has been overlooked.

The other point I wish to touch is the representation of the Scheduled Castes and Tribes. When the double member constituencies were there, sowehow or the other the constituencies were bifurcated in a manner so as to find out the constituencies which could be made a reserved constituency and a double member constituency. Now that we have village census and we have also single member constituencies it is necessary that we should decide which are the areas in a particular State which have the largest population of these people. It does not apply very much to the Scheduled Tribes, as they are concentrated, as the Deputy Minister point-

[Shri Surendranath Dwivedy]

ed out, in certain localities in almost all the States. So, it does not affect them very much. But the Scheduled Castes are dispersed throughout the State and so it becomes necessary that while in the different States we decide about their representation we should see whether the present reservation made in certain constituencies is proper and just. Today we find certain unreserved constituencies which have a larger number of Scheduled Castes than in the constituencies which have been reserved for them.

Mr. Deputy-Speaker: It is a suggestion which he will have to give to the Delimitation Commission.

Shri Surendranath Dwivedy: That is why I am pointing out that while delimiting constituencies, they have to take into account these factors.

Shri Hari Vishnu Kamath: The Minister can pass it on to the Chief Election Commissioner who is an *ex-officio* Member of the Delimitation Commission.

Shri Surendranath Dwivedy: There is an amendment of my hon. friend Shri Kamath. The Minister says that on account of the difficulties it is not going to be extended to the Jammu and Kashmir State. So far as I know, the State Assembly will no longer nominate six members to the Lok Sabha; they are going to have direct elections. For election purposes, they are taking the help and assistance of the Election Commission. When we bring in this Bill and when there is also talk of the entire Constitution being extended to them and of some method being found for total integration, was it not proper that they should have consulted the Jammu and Kashmir Government to find out and get their agreement for extending this legislation to Jammu and Kashmir?

Shri Tyagi (Dehra Dun): Sir, there is no controversy about the Delimitation Bill. It should be done after the census work was over. But there are certain things which require a little clarification. While I support this Bill, I want to bring to the notice of the hon. Minister that these days these investigations would cause unnecessary inconvenience to the administrative officers. At present on account of this war, all the administrative officers are too busy with war efforts and as time passes on I think they will be more and more busy with recruitment, training, etc. and fire-fighting and other things. There is enough time at the disposal of the Government. I think they would be better advised if they avoid expenditure and wait for sometime. The Bill may be passed and the actual work may not be taken forthwith. There is enough time at their disposal. If you just wait till the first phase of activity is over if war goes on, there is some time at the disposal of the administrative machinery. Most of the work is statistical and that could be done by looking into the census reports. There is not much of investigation needed. I hope most of the constituencies would not be disturbed and old constituencies must, as far as possible, be maintained because there are Members who have nourished them for years together and if they are disturbed certainly the body politic of the country will be upset.

Shri Hari Vishnu Kamath: Dehra Dun would not be disturbed.

Shri Tyagi: Fortunately for me, mine is such a small district and it is not possible to disturb it. But I am afraid about my hon. friends on the Opposition. If their constituencies are upset they will be upset altogether .... (*Interruptions.*)

Shri Hari Vishnu Kamath: Don't worry. We will fight the elections and come back.

Shri Tyagi: Some little adjustments may be made if necessary in the old constituencies. It is in the interest of my hon. friends who have really nursed their constituencies.

Then there are election difficulties. One of my difficulties was this and

something has to be done with regard to it. It was a queer type of difficulty I had to face. Unfortunately there was a lady candidate who opposed me. I was really in a great difficulty because she could canvass ladies inside purdah saying, *behinji, behinji* I could go only to men. Half of my voters were women and I was deprived of their votes. I wonder if there could be some method whereby these things could be overcome.... (*Interruptions*) Otherwise, it is unfair and the fair sex gets the better part of it. . . .

Shri C. K. Bhattacharya (Raiganj): Shri Tyagi should take the better half with himself.

Shri Tyagi: I have another little suggestion to make. In the electoral rolls, along with the polling stations, the names of post offices serving the villages could be given. We can send at least letters. I attempted to send letters to my voters but it become very difficult for me to trace the post office for each village. If that is done, a lot of expenditure will be saved The candidates must have such facilities. This will also help the Commission and the Ministry too.

There are one or two matters on which I would like to have a clarification.

Mr. Deputy-Speaker: The hon. Member may continue the next day. We have to take up non-official business now.

Shri Tyagi: Please give me two more minutes so that I shall finish my speech. I have not much to say.

One point is in regard to clause (9 (1) (a) which says:

> "all constituencies shall, as far as practicable, be geographically compact areas, and in delimiting them, regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public convenience;"

I want to know whether the term "administrative units" signifies only the districts or smaller units like the panchayats, etc., or not. If all the smaller administrative units are included, it may be clarified by the hon. Minister as to whether the term means only the tehsils or the boundaries of districts or whether the unit will go down to the community project areas or other administrative unit such as the district boards, small, little panchayats, etc. The term "administrative units" may be clarified.

Secondly, in the same clause, there is sub-clause (d) which reads as follows:

> "constituencies in which seats are reserved for the Scheduled Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total is the largest."

I want to know whether the word "largest" will be taken in relation to the district or the whole State. The word "largest" must be clarified, because, if it is to be taken in relation to the whole State, the Scheduled Tribes might fall within one corner and the population may be such that it may not be spread over. So, it must be clarified as to whether the word "largest" will be taken in relation to the district only or to the whole State.

I have nothing more to say, and I support this Bill.

14.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

ELEVENTH REPORT

Shri Hem Raj (Kangra): I beg to move:

> "That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th November, 1962."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th November, 1962."

The motion was adopted.

Mr. Deputy-Speaker: Now, Shri D. C. Sharma—he is absent.

Shri Barupal.

14.33 hrs.

COMPANIES (AMENDMENT) BILL*

(Amendment of sections 15, 30 etc.) by Shri P. L. Barupal

श्री प० लाल बारूपाल (गंगानगर) : अध्यक्ष महोदय मैं प्रस्ताव करता हूं कि कम्पनीज ऐक्ट सन् १९५६, में आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

श्री प० लाल बारूपाल : मैं बिल प्रस्तुत करता हूं ।

14.33½ hrs.

INCOME-TAX (AMENDMENT) BILL*

(Amendment of section 2) by Shri C. K. Bhattacharyya

Shri C. K. Bhattacharyya (Raiganj): I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

14.34 hrs.

CONSTITUTION (AMENDMENT) BILL—*contd.*

(Amendment of Article 226) by Shri D. C. Sharma

Mr. Deputy-Speaker: The House will now take up further consideration of the motion moved by Shri D. C. Sharma on the 31st August, 1962. Shri D. C. Sharma—he is not here. I will take it that this speech has been concluded.

Motion moved:

"That the Bill further to amend the Constitution of India be taken into consideration."

Anybody to speak? None. Shri Bibudhendra Misra.

An Hon. Member: I want to speak.

Mr. Deputy-Speaker: I am sorry nobody got up. The hon. Minister has already risen. (*Interruption*). Order, order. I cannot go on like this. Shri Bibudhendra Misra.

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra): As I had informed the House earlier, already the Government have decided to amend this article, and the Constitution (Fifteenth Amendment) Bill bringing forward an amendment

*Published in the Gazette of India Extraordinay—Pt. II—Section 2 dated 30-11-62.

to article 226 of the Constitution has already been introduced in the House, and the notice for consideration of it has already been given by me. I will only tell the House that the amendment that has been proposed by the Government goes much further and much longer than the Bill which has been given notice of by Shri D. C. Sharma. So far as article 226 is concerned, it has been a vexed question which has come up before the House from time to time. Two difficulties have been pointed out by the Lordships of the Supreme Court so far as this article is concerned.

Shri Ranga (Chittoor): Please speak a little slowly.

Shri Bibudhendra Misra: Am I fast?

Shri Ranga: You are too fast.

Shri Bibudhendra Misra: The first difficulty has been that the high court, in the exercise of its jurisdiction under article 226, cannot go beyond its territorial jurisdiction. Secondly, the person or authority against whom the writ is issued must be amenable to its jurisdiction: that person or authority must be a resident within the jurisdiction of the High Court. These are the two shortfalls or shortcomings of article 226 which have been pointed out by their Lordships of the Supreme Court. I need not refer to their judgment. The Bill, the notice of which has been given now by Shri D. C. Sharma, does not meet these shortcomings. It only says that if any order is passed inside the State,—inside the State within the jurisdiction of the high court,—the high Court should be competent to entertain the writ application against that order, but that only goes a short way. What happens is this. Supposing, an order is passed at Delhi, the seat of India's Capital, and the order is executed within the territorial jurisdiction of the high court, the high court certanly, if this principle is accepted, has no jurisdiction to entertain the application because the order is not made inside the territorial jurisdiction of the high court but is made somewhere else, and is only executed within that State. Therefore, what we have inserted here is, the words "cause of action," which was also dealt with at length by their Lordships of the Supreme Court. These words, "cause of action" occurred in a similar Bill which was tabled before this House sometime back in a Bill to amend article 226 of the Constitution, by my hon. friend Shri C. R. Pattabhi Raman. Now, the amendment to article 226 which is proposed in the Constitution (Fifteenth Amendment) Bill uses these words "cause of action". Whosoever may be the authority, whosoever may be the auauthority issuing the order, if the cause of action arises inside the territorial jurisdiction of a high court, then, whether the person is amenable to the jurisdiction or not, the high court will be competent to issue any writ. Therefore, the power now given to the high court is much wider than what it was previously, than what it is and what is sought under this Bill which is under consideration. Now, it will not be necessary—even if the cause of action of the Central Government order arises within the jurisdiction of the high court—for the aggrieved person to come to the Punjab High Court for getting a writ order against the Central Government. It can be done within the territorial jurisdiction of that High Court where the cause of action arises. Therefore, the Government, in pursuance of its assurance given to this House, has already incorporated an amendment to article 226 of the Constitution, in the Constitution (Fifteenth Amendment) Bill. Hence I would say that this Bill is unnecessary and may be withdrawn with the leave of the House.

Mr. Deputy-Speaker: The question is:

> "That the Bill further to amend the Constitution of India be taken into consideration."

[Mr. Deputy-Speaker]

Under rule 157, the motion shall be deemed to have been carried if it is passed by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. So there has to be a division. The bell may be rung.

Shri Ranga: There is nobody to say "Aye".

Mr. Deputy-Speaker: The motion is opposed by the Minister.

Shri S. M. Banerjee (Kanpur): When there is nobody to say "Aye", why should there be a division?

Shri Tyagi (Dehra Dun): On a point of order, Sir. The rules about two-thirds majority, etc. for a Constitution Amendment Bill are meant for passing it. For defeating it, it is not necessary. If it is to be defeated, we can defeat it without those rules.

Mr. Deputy-Speaker: Just now we do not know whether it will be passed or defeated. Let there be a division.

The Lok Sabha divided.

Shri Jena (Bhadrak): I have pressed the wrong button; I am for "Noes".

Division No. 9] **AYES** [14·44 *hrs.*

Berwa, Shri
Kesar Lal Shri
Reddy, Shri Narasimha
Shashank Manjari, Shrimati
Singh, Shri Y.D.

NOES

Alva, Shri A.S.
Bal Krishna, Singh Shri
Balakrishnan, Shri
Banerjee, Shri S.M.
Barupal, Shri P.L.
Basant Kunwari, Shrimati
Basappa, Shri
Baswant, Shri
Besra, Shri
Bhagwati, Shri
Bhanja Deo, Shri L. N.
Bhatta charya, Shri C. K.
Brajeshwar Prasad, Shri
Brij Basi Lal, Shri
Brij Raj Singh, Shri
Chakraverti Shri P.R.
Chandrasekhar Shrimati
Chaturvedi Shr. S.N.
Chuni Lal, Shri
Colaco, Dr.
Das, Shri B.K
Desai, Shri Morarji
Deshmukh, Shri Shivaji Rao S.
Deshpande, Shri
Dube, Shri Mulchand,
Dubey, Shri R. G.
Gidtonder, Dr.
Ganga Devi, Shrimati
Goni, Shri Abdul Ghani
Guha, Shri A. C.
Hajarnavis, Shri
Hem Raj, Shri
Jena, Shri
Kanungo, Shri
Karjee, Shri
Kindar Lal, Shri
Lakshmikanthamma, Shrimati
Laskar, Shri N.R.
Laxmi Bai, Shrimati
Mahishi, Shrimati Sarojni
Mandal, Shri Yamuna Prasad
Maniyangadan, Shri
Marandi, Shri
Masuriyadin, Shri
Mate, Shri
Mehrotra, Shri Braj Bihari
Mehta, Shri Jashwant
Mishra, Shri Bibhuti
More, Shri K. L.
Naik, Shri Maheswar
Pandey, Shri Sarjoo
Parasuraman, Shri
Patel, Shri N. N.
Patil Shri D. S.
Patnaik, Shri B. C.
Patrabhi Raman, Shri C.R.
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Raghunath Singh, Shri
Rai, Shrimati Sahodrabai
Ramdhani, Das, Shri
Rane, Shri
Ranga, Shri
Ranjit Singh, Shri
Rao, Shri Thirumala
Ray, Shrimati Renuka
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S K.
Samnani, Shri
Sanji Rupji, Shri
Satyabhama Devi Shrimati
Sharma, Shri A. P.
Sheo Narain, Shri
Shree Narayan Das, Shri
Siddananjappa, Shri
Singh, Shri J. B.
Sinha, Shri B. P.
Soy, Shri H. C.
Sumat Prasad, Shri
Swamy, Shri Sivamurthi
Tyagi, Shri
Upadhaya, Shri Shiva Dutt
Utiya, Shri
Varma Shri Ravindra
Verman Shri B.

Mr. Deputy-Speaker: The result of the division is: Ayes 5, Noes 86. As the requisite majority is not there, the motion is lost.

Ayes 5; Noes 86.

The motion was negatived

Mr. Deputy-Speaker: Shri S. C. Samanta—he is absent. Shri Naval Prabhakar.

14.45 hrs.

DELHI RENT CONTROL (AMENDMENT) BILL

(Amendment of sections 14 and 20 and insertion of new section 48A) by Shri Naval Prabhakar

Shri S. M. Banerjee (Kanpur): What is the time allotted for this Bill?

Mr. Deputy-Speaker: 2 hours.

श्री नवल प्रभाकर (दिल्ली-करोल बाग): उपाध्यक्ष महोदय, मेरा दिल्ली किराया अधिनियम में संशोधन करने का यह जो विधेयक है यह एक साधारण किन्तु अत्यावश्यक बिल है जिसे मैं प्रस्तुत करता हूं । वर्तमान अधिनियम में किरायेदारों को जो कठिनाइयां और परेशानियां हो रही हैं इस ऐक्ट को संशोधित करने से वे दूर हो जायेंगी और इसीलिए मैं यह संशोधन विधेयक लाया हूं ।

दिल्ली में आज जितने भी लोग रहते हैं उन में अधिकांश लोग किराये के मकानों में रहते हैं । किरायेदारों और मकान मालिकों में झगड़े प्रायः देखने में आते हैं । आज भी अदालतों में जाकर देखिये तो पाइयेगा कि और दूसरे झगड़े इतने अधिक नहीं हैं जितने कि मकान मालिकों और किरायेदारों के झगड़े हैं । हमारा जो पुलिस का विभाग है उस में भी रोज़ रोज़ इस तरह के झगड़े आते रहते हैं । उन झगड़ों के कारण हमारे प्रशासन में भी काफ़ी अस्तव्यस्तता है ।

वर्तमान ऐक्ट की १४ और २० नम्बर की धाराओं में एक बड़ी विचित्र परिस्थिति उत्पन्न होती है । जिस समय दिल्ली किराया नियन्त्रण अधिनियम बना तो उस में यह कमी रह गयी, कमी नहीं, बल्कि यह कहना चाहिए कि उस में मकान मालिकों के लिए एक छूट दे दी गई और उस छूट का उन्होंने नाजायज़ फायदा उठाना आरम्भ कर दिया । छूट यह दी गई कि कोई भी मकान मालिक अपने मकान का दुबारा निर्माण कर सकता है, दुबारा बनायेगा तो उस में यह आवश्यक नहीं, खाली उस में यह उल्लेख कर दिया गया कि वह उसे पुराने किरायेदार को देगा, लेकिन यह आवश्यक नहीं किया कि वह उस दुबारा बने मकान को फिर उसी को दे देगा । श्रीमान्, ऐसा देखा गया है कि बहुत सारे मकान मालिक अदालतों में जाते हैं और वहां पर जब कोई पेश नहीं बन पड़ता है तो उस अवस्था में वह एक फैसला करने के लिए अदालत से आग्रह करते हैं, प्रार्थना करते हैं कि मैं इस मकान को जब दुबारा बनाऊंगा तो मैं उन्हीं को वापिस दे दूंगा । लेखने में यह बात बहुत अच्छी लगती है और अच्छी बात है भी किन्तु कार्य रूप में प्रैक्टिस में यह बात होती नहीं है । बहुत सी बातों का मुझे निजी अनुभव है और मैं अपने उस अनुभव के आधार पर यह कह सकता हूं कि न्यायालय में फैसला हुआ और फैसले में यह कहा गया कि आप जब मकान बनायें तो अपने किरायेदार को फिर से मकान दे दें । अनुमान कीजिये कि एक डाक्टर है और वह एक मकान में रहता है और प्रैक्टिस भी करता है तो उस के लिए यदि यह फैसला कर दिया जाता है कि मकान बन जाने पर उस को दुबारा मकान दिया जायगा, अब मकान बनने से पहले वह जो किरायेदार रहता है मान लीजिये कि वह १० रुपया महीना बतौर किराया देता है लेकिन जैसे ही मकान दुबारा बन कर तैयार होता है तो मकान मालिक १० रुपये की जगह १०० रुपये मांगने लगता है । आप उस किरायेदार का खयाल कीजिए, जो बड़ी कठिनाई से महीने में सौ रुपया कमा पाता है और जो दस रुपया किराया देता है । यदि अदालत यह फैसला दे दे कि यह मकान

[श्री नवल प्रभाकर]

बनने के बाद पुनः उस को मिल जायेगा, तो वह इसी आशा में कहीं पर अधिक किराया दे कर दो चार महीने रहता है । जब मकान बन जाता है, तो वह मकान-मालिक से प्रार्थना करता है, "श्रीमान्, आप न अदालत में मुझ से वायदा किया था, इस लिए आप मुझे यह मकान फिर किराये पर दीजिए" । इस पर मालिक-मकान कहता है, "हां भई, मकान आप का है । आप इस को किराये पर ले लीजिए—आप इस को किराये पर ले सकते हैं, किन्तु चूंकि मैं ने इस मकान पर पैसा लगाया है, अतः अब आप को सौ रुपया महीना देना पड़ेगा ।" किरायेदार बेचारा कहता है, "मैं दस रुपए महीने पर इस मकान में रहता था । अगर आप ने इस को फिर बनवाया है, तो आप बारह रुपए ले लीजिए, पंद्रह रुपए ले लीजिए । मैं सौ रुपया महीना तो कमाता हूं, सौ रुपया मैं कैसे दूं ? अगर मैं सौ रुपया दूंगा, तो मेरा गुजारा कैसे होगा ?"

एक और बात इस में उत्पन्न होती है । मान लीजिए कि एक डाक्टर है । वह उस मकान में रहता भी है और वहां पर प्रैक्टिस भी करता है । इस अवस्था में यदि मकान-मालिक यह कहे कि मैं ने तो यह मकान उन के रहने के लिए दिया था, प्रैक्टिस के लिए नहीं दिया था, तो उस में भी यह विवाद उत्पन्न होता है । उस के निराकरण के लिए भी मैं ने संशोधन रखा है ।

एक और बात की तरफ मैं आप का ध्यान दिलाना चाहता हूं । किरायेदार तो रियाहसी मकाम में रहता है, लेकिन मकान-मालिक कार्पोरेशन या म्यूनिसिपैलिटी के पास जाता है और चेंज कर के रिहायशी मकान की जगह दुकानों का नक्शा दे देता है । वह नक्शा पास हो जाता है और वे दुकानें बन जाती हैं । ऐसी अवस्था में जो व्यक्ति उस रिहायशी मकान में रहता था, वह उन दुकानों में नहीं रह सकता और इस लिए उस को वह मकान फिर नहीं मिल सकता ।

इस सम्बन्ध में अधिकतर कठिनाई डाक्टरों, वकीलों और इसी तरह के पेशों के लोगों की है । मैं आप के सामने एक डाक्टर का उदाहरण रखना चाहता हूं । वह एक अच्छे मकान में रहता है, जिस की अवस्था बहुत अच्छी है । किन्तु मकान-मालिक को इस बात की जिद् है कि वह उस को निकाले और इस के लिए वह अदालत में गया । अदालत में किरायेदार ने बहुत आग्रह किया, बहुत प्रार्थना की "श्रीमान्, आप उस मकान को देख लीजिए, उस की अवस्था को देख लीजिए । उस की अवस्था ऐसी है कि वह अभी पचास वर्ष तक और चल सकता है" । किन्तु अदालत में कुछ इस तरह के निर्णय हुए हैं कि मकान की अवस्था अच्छी होने पर भी मकान-मालिक को इस बात की इजाजत दे दी गई कि वह उस को फिर बनाए और फिर उस किरायेदार को किराये पर दे, क्योंकि मकान-मालिक ने नक्शा पास करा लिया और वह उस को फिर बनाना चाहता था ।

पिछले दिनों यहां पर एक विधेयक पर वाद-विवाद के दौरान में यह कहा गया था कि कार्पोरेशन में कितनी करप्शन है, इस को सब जानते हैं । ऐसा भी होता है कि यद्यपि मकान की अवस्था बहुत अच्छी होती है, लेकिन मकान-मालिक कार्पोरेशन के अधिकारियों से मिल कर, उन को प्रसन्न कर के, इस आशय का नोटिस दिला देते हैं कि मकान की अवस्था ठीक नहीं है, इस लिए आप इस को दोबारा बना लीजिए । मकान-मालिक इस तरह का नोटिस दिलवा देते हैं और फिर नक्शा पेश कर देते हैं । इस के बाद वे अदालत में जा कर न्यायाधिकारी महोदय को कहते हैं कि कि "कार्पोरेशन से यह नोटिस मेरे पास आया है । इस मकान की अवस्था बड़ी जराजीर्ण है, यह गिरने वाला है । अगर कल को यह गिर गया, तो मैं जिम्मेदार नहीं हूंगा । इस लिए इस को दोबारा बनाने की इजाजत दी जाय ।" किसी प्रकार से उन को मकान को दोबारा

बनवाने की इजाजत मिल जाती है । जैसे ही वह इजाज़त मिलती है, उन की बाछें खिल जाती हैं और व अपने किरायेदार को निकालने में सफल हो जाते हैं ।

हालांकि मेरा निर्वाचन-क्षेत्र बाह्य दिल्ली में है और वह बाह्य दिल्ली का हिस्सा माना जाता है, लेकिन वहां भी आज एसी अवस्था है कि जैसे ही दोबारा मकान बन जाता है, पगड़ी शुरू हो जाती है । एक मकान या दुकान के बनने में जितना खर्च आता है, उस का दस गुना पगड़ी के रूप में वसूल कर लिया जाता है । वहां पर अजमलखां रोड एक जगह है, जहां पर एक अच्छा और बहुत खूबसूरत बाजार है । मुझे बताया गया है कि वहां पर बारह या चौदह फीट लम्बी या दस फ़ीट चौड़ी दोबारा बनाई गई एक दुकान की पगड़ी चालीस हज़ार से ले कर साठ हज़ार रुपए तक ली जाती है और उस व्यक्ति को मुसीबत झेलनी पड़ती है, जो कि पहले वहां पर किरायदार के रूप में रहता था । न तो उस के पास पगड़ी का रुपया है, न वह इतना किराया दे सकता है और न ही मकान-मालिक उस से कोई समझौता करने के लिए तैयार है ।

मैं ने यह सुझाव दिया है कि इन दोनों धाराओं का संशोधन होना चाहिए, ताकि हम किरायदारों के साथ न्याय कर सकें । किरायेदार ग़रीब हैं, जब कि मकान-मालिक हर सूरत में मालदार होता है । उस के पास पैसा होता है, तभी वह मकान बनाता है । किरायदारों के साथ न्याय करने के निमित्त मैं ने सुझाव दिया है कि जब किसी मकान को दोबारा बनाया जाय, तो यह अनिवार्य कम्पलसरी, कर दिया जाय कि वह मकान पहले किरायेदार को ही मिले और अगर मकान-मालिक किसी कारण से उस को नहीं देना चाहता है, तो ऐसी अवस्था में किरायेदार को कम्पेन्सेशन के रूप में कुछ दिया जाये, ताकि वह किसी दूसरी जगह जा सके ।

आज अवस्था यह है कि चांदनी चौक के इलाक में जो व्यक्ति किसी मकान या दुकान में पचास बरस से दो, तीन रुपए के किराय पर बैठा हुआ है, यदि उस को निकाल दिया जाये, या उस मकान या दुकान को दोबारा बनाने की इजाज़त दे दी जाये, तो ऐसी अवस्था में उस व्यक्ति को, उस मज़दूर को, किसी दूसरी जगह जाकर बहुत अधिक किराया देना पड़ता या उस को कानन तोड़ कर किसी गन्दी बस्ती को आबाद करना पड़ता है । आज के ज़माने में दो रुपए तो क्या, पांच दस रुपए में भी वह मकान दोबारा नहीं मिलता है । ऐसी अवस्था में, ऐसे लोग क्या कर हैं कि वे शहर के बाहरी हिस्से में कहीं न कहीं सरकारी ज़मीन पर बैठ जाते हैं और इस प्रकार एक नई स्लम को क्रीएट करते हैं । जब गन्दी बस्ती बन जाती है, तो सरकार की परेशानियां बढ़ती हैं। चूंकि वे लोग कानन का उल्लंघन करते हैं, इस लिए उन को नोटिस दिये जाते हैं । फिर एक जमाअत खड़ी हो जाती है, तो यह कहती है कि उन लोगों को वहां से न हटाया जाये, अन्यथा उन को कोई दूसरी जगह दी जाये ।

मैं दावे के साथ कहता हूं कि आज दिल्ली में जिन स्लम्ज़ या गन्दी बस्तियों का निर्माण हुआ है, उन में रहने वाले अधिकांश लोग ऐसे हैं, जिन को मकान-मालिकों ने निकाल दिया है और जो दूसरी जगह ज्यादा किराया दे कर उसी तरह की एकामोडेशन नहीं प्राप्त कर सकते हैं । इस कारण अदालतों में मुकदमे चलते हैं और सरकार की परेशानियां बढ़ती हैं । मेरा निवेदन है कि इन सब बातों को ध्यान में रखते हुए सरकार को इन दो धाराओं में संशोधन करना चाहिए । इन का संशोधन करने से दिल्ली के अन्दर रहने वाले एक बहुत बड़े भाग पर इस का असर पड़ेगा । मैं मानता हूं कि जो माकान मालिक हैं, उन को इस पर एतराज़ हो सकता है । उन्हों ने एतराज़ किये भी हैं । मेरे निर्वाचन क्षेत्र के लोगों ने मुझे बुलाया और कहा कि यह जो बिल आप पेश कर

[श्री नवल प्रभाकर]

रहे है, हमारे पैरों के ऊपर कुल्हाड़ी मार रहे हैं, मैं ने कहा जनाब, यह तो उन लोगों के लिये है जो मालिक मकान ज्यादती करते हैं । हर मालिक मकान का यह खयाल है कि यह बिल उन के ऊपर कुठाराघात करने वाला है । मैं ने जब उन को समझाया और कहा कि यह सभी मालिक मकानों के लिये नहीं है, बल्कि उन के लिये ही है जो धोखा देते हैं या जिन की नीयत खराब होती है और जो किरायेदार को निकालने के लिये तरह तरह के प्रपंच रचते है, षडयंत्र रचते हैं तो उन की समझ में मेरी यह बात आ गई । किन्तु आप जानते हैं कि वर्गभेद वाली बात सुनने में आ जाती है । जब इस तरह की बात होती है तो मकान मालिकों का एक वर्ग हो जाता है और किरायेदारों का दूसरा वर्ग हो जाता है ।

15 hrs.

मैं मानता हूं कि मकान मालिकों और किरायेदारों में झगड़े हो सकते हैं और इन में किरायेदारों की भी ज्यादतियां हो सकती हैं । अगर किरायेदार ज्यादती करता है और किराया अदा नहीं करता है तो किराया नियंत्रण अधिनियम के अन्दर इस प्रकार की व्यवस्था है कि अगर वह तीन महीने तक किराया न दे तो उस को चौथे महीने में निकाला जा सकता है । यह एक ऐसी धारा है जो मकान मालिकों के लिये दुधारी तलवार के समान है, इस को वे इस तरफ और उस तरफ भी मोड़ सकते हैं । किन्तु यह बिल किरायेदार के लाभ के लिये बनाया गया था और किरायेदार ही इस के नीचे दब कर तड़प रहा है और वह इस सदन से आशा करता है कि जो कमी मूल विधेयक में रह गई है, उस का यह सदन निराकरण करे और उस को राहत पहुंचाये । जब वह विधेयक यहां पर उपस्थित किया गया था तब हम ने उस को यही समझ कर पास किया था कि इस से किरायेदारों को सन्तोष प्राप्त होगा, उन को राहत मिलेगी । किन्तु वस्तुतः उस में किरायेदारों को राहत नहीं मिली है । आज दुबारा मकान बनाने के नाम पर जो किरायेदारों को निकालने की कोशिश की जा रही है और जो यह एक रास्ता मकान मालिकों को मिल गया है इस रास्ते को रोका जाय और किरायेदारों के निकाले जाने पर पाबन्दी लगाई जाय । ऐसा नहीं किया गया तो बहुत बड़ी तादाद में दिल्ली में जो किरायेदार है, उन में उत्तेजना फैलेगी । इस के अतिरिक्त जैसा मैं ने अभी कहा अदालतों में जब मुकदमे जाते हैं तो उस से सरकार को परेशानी होती है, गन्दी बस्तियां दिन प्रति दिन बढ़ती जाती ह और उन की अनेकानेक समस्यायें खड़ी हो जाती हैं । इन सब परेशानियों से बचने के लिये सरकार के अपने लाभ में भी यह बात होगी कि वह इस विधेयक के संशोधन को स्वीकार कर ले । यह एक अत्यावश्यक विधेयक है और मैं आशा करता हूं कि माननीय मंत्री महोदय इस पर अवश्य विचार करेंगे और इस को स्वीकार करेंगे ।

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Delhi Rent Control Act, 1958 taken into consideration."

श्री सरजू पाण्डेय (रसड़ा) : उपाध्यक्ष महोदय, यह जो विधेयक श्री नवल प्रभाकर जी ने पेश किया है, इस का समर्थन करने के लिये मैं खड़ा हुआ हूं ।

यों तो मकानों की समस्या हमारे पूरे देश में है और बहुत विकट रूप में फैली हुई है और मैं नहीं समझता हूं कि इस का निकट भविष्य में कोई हल निकल सकेगा । लेकिन इस में कोई शक नहीं है कि दिल्ली में किरायेदारों को भारी मुसीबतों का मुकाबला करना पड़ता है । अभी माननीय नवल प्रभाकर जी ने बताया कि किस तरह से किरायेदारों के

खिलाफ झूठे मुकदमे चलाये जाते हैं, मकान बनाने के नाम पर उन को निकाला जाता है, या कारपोरेशन के लोगों को अपने हक में ले कर गलत तरीके से किरायेदारों को सताया जाता है। इसलिये यह जरूरी है कि यह सदन और माननीय मंत्री महोदय इस बात को ध्यान में रखें ताकि जो दिल्ली शहर में रहने वाले किरायेदार हैं, उन को इन परेशानियों से मुक्ति मिल सके।

मैं आप के सामने अपना खुद का अनुभव रखना चाहता हूं। मैं एक रोज चांदनी चौक में गया था। मैं एक दुकान में बैठा हुआ था। वहां पर मुझे बताया गया कि एक छोटी सी दुकान है जिस की साठ हजार रुपये पगड़ी मांगी जा रही है और दो साल से वह दुकान खाली पड़ी हुई है। न कोई साठ हजार देता है और न दुकान खुलती है। मुश्किल से उस को बनाने पर दस पांच हजार लगा होगा जिस की साठ हजार रुपया पगड़ी मांगी जा रही है। इसलिये जैसा संशोधन में कहा गया है इस किस्म की प्रोविजन इस में लगनी चाहियें ताकि जो मकान मालिक हैं, वे आसानी से किरायेदारों को निकाल न सकें और अगर ऐसा नहीं होता है तो लाजिमी तौर पर बहुत दिक्कत का सामना करना पड़ जायेगा। आप पुरानी दिल्ली में जायें, आपको हजारों आदमी पेड़ों के नीचे, गलियों में, पुलों के नीचे रहते हुए मिलेंगे। हमारे लिये बड़ी लज्जाजनक बात है। एक तरफ तो मकान खाली पड़े रहते हैं और दूसरी तरफ हजारों आदमी झोंपड़ों में, पुलों के नीचे या गलियों में रहते हैं, उनको रहने के लिये मकान नहीं मिलता है। मैं घूमता हुआ गया और मैंने लोगों से पूछा तो मुझे मालूम हुआ कि लोग पुलों के नीचे पड़े हुए हैं, अपनी गुदड़ियों उन्होंने बिछा रखी हैं, वहीं पर बाल बच्चे पड़े हुए हैं और जब मैंने किसी से पूछा कि तुम क्या करते हो तो किसी ने कहा मैं सिनेमा के पोस्टर लगाता हूं सिनेमा का प्रचार करता हूं और किसी दूसरे ने कहा कि मूंगफली बेचता हूं। हजारों के तादाद में लोग इस किस्म की मुसीबतों का मुकाबला कर रहे हैं। किस तरह से वे अपना गुजारा करते हैं और कितनी मुश्किल उनको होती है, यह वही जानते हैं जो इस तरह की परिस्थितियों में रहते हैं, जिन के साथ बीतती है।

माननीय सदस्य ने कहा कि जो इंजीनियर्ज हैं, डाक्टर हैं, वकील हैं या इस किस्म के छोटे मोटे दूकानदार हैं, उनके मकानों को खाली कराने से पहले इस बात की छानबीन होनी चाहिये कि दरअसल में मकान बनाने की जरुरत है या नहीं है। साथ ही साथ में समझता हूं कि सरकार को किराये भी फिक्स करने चाहियें। बहुत जगहों पर म्यूनिसिपल बोर्डों को यह अधिकार दिया गया है कि वे किराये फिक्स कर सकते हैं। लेकिन कोई बताता ही नहीं है उनको इसलिये कि अगर वह बतायेगा तो कोई मकान ही उसको नहीं देगा। कोई बताता ही नहीं है कि इतना टैक्स है और उसी के मुताबिक मकान किराया होना चाहिये क्योंकि पहले से प्रामिज कर लिया जाता है कि वह इस तरह की कोई बात नहीं छेड़ेगा और जो भी किराया मांगा गया है देगा। इन सब चीजों को देखते हुए जो संशोधन लाये गए हैं, मैं चाहता हूं माननीय मंत्री जी उनको स्वीकार कर लें।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, मैं माननीय नवल प्रभाकर जी को मुबारिकबाद देता हूं कि उन्होंने किरायेदारों को राहत पहुंचाने के उद्देश्य से इस बिल को यहां पेश किया है। मेरी राय यह है कि जिस तरह से यह नारा लगाया गया था कि लैंड मस्ट गो टू दी टिल्लर, उसी तरह से यह भी नारा लगाया जाना चाहिये "दी हाउस मस्ट गो टू दी टनेंट"। लैंड मस्ट गो टू दी टिल्लर का नारा लगा करके करोड़ों आदमी जिन की जमीनें थे, अपनी जमीनों से आज दस्तबरदार हो गये हैं। इसी तरीके से मैं चाहता हूं कि

[श्री यशपाल सिंह]

"हाउस मस्ट गो टू दी टैनेंट" का भी आज नारा लगना चाहिये। जो लोग जिन मकानों में रह रहे हैं, वे मकान उनकी मिलकियत हो जानी चाहिये।

इसके अलावा जो किराया लिया जा रहा है, उस में सब चीजें शामिल होनी चाहिए ऐसा नहीं होना चाहिये जैसे साउथ एवेन्यू में होता है कि किराया तो अलग से ले लिया जाता है, लेकिन उसके अलावा कोई बिजली वाला बिल ले कर आता है, कोई पानी वाला आता है, और बिल लाता है और कोई सर्विस वाला आ जाता है। किरायेदार से ये सब चार्ज अलग से नहीं लिये जाने चाहियें और इनको मालिक मकान को अदा करना चाहिये। ऐसा करने के लिये मालिक मकान चाहें तो किराया कुछ हद तक बढ़ा सकते हैं। ऐसा नहीं होना चाहिये कि बीस बीस अमीन आकर खड़े हो जायें और जब पूछा जाये तो कोई कहे कि यह पानी का बिल है, कोई कहे यह बिजली का बिल है और तीसरा कहे कि यह सर्विस का बिल है।

"लैंड मस्ट गो टू दी टिल्लर" का नारा लगा कर करोड़ों आदमियों को बेघरबार कर दिया गया है और आज उनके पास एक बीघा भी जमीन नहीं है जिस में वे सब्जी तक लगा सकें। शहरी जायदाद के बारे में भी ऐसा ही होना चाहिये। "हाउस मस्ट गो टू दी टैनेंट"। आज दिल्ली शहर में करोड़ों रुपये की मिलकियत वाले लोग हैं। दिल्ली में ही कितने ही मकान खाली पड़े हुए हैं कोई उनको देख तक नहीं सकता है। अगर कोई आज साठ हजार या अस्सी हजार रुपया पगड़ी देने वाला आ जाये तो फौरन उसको मकान मिल सकता है और अगर कोई पगड़ी देने वाला न हो तो कह दिया जाता है कि यहां कोई जगह खाली नहीं है।

बापू जी को एक बार तमाम चांदनी चौक के दूकानदारों ने जा कर कहा था कि ये जो शरणार्थी लोग आए हैं, इन्होंने हमारी दूकानदारी खत्म कर दी है, ये हमारी दूकानों के सामने कपड़े का बिजिनस या दूसरी चीजों का बिजिनेस करते हैं, हमारी दूकानों के आगे बैठ जाते हैं, इसलिये इनको यहां से हटाया जाये, इस में इनको फायदा है, हम को घाटा है। विश्वबंधु बापूजी ने उनको इसका यह जवाब दिया कि अगर इनको चौरा पर और पटरियों पर बैठने में फायदा है, तो आप लोग पटरियों पर बैठ जायें, आपको लाभ होगा और जो उजड़े हुए लोग हैं, इनको आप अपनी दूकानें दे दीजिये। ये जो करोड़ों आदमी उजड़े हुए हैं, जिन के बच्चे पढ़ रहे हैं, या जो फौज में लड़ रहे हैं, या जो निर्माण कार्यों में लगे हुए हैं, या लेखक हैं, या कवि हैं, उनके पास इतना सरमाया नहीं है कि वे अपने मकान बना सकें और मैं समझता हूं कि उनको तथा उनके बच्चों को एकामोडेट करना स्टेट का फर्ज है, गवर्नमेंट का फर्ज है। अगर कोई मिलिट्री में भरती हो गया है और वहां वह लड़ रहा है, या वे बच्चे हैं जो पढ़ रहे हैं, या जो शायरी करता है, या जो लेखक है, अदीब है, उपन्यास लिखता है, या कलाकार है, उसने क्या कसूर किया है कि उसको रहने के लिये जगह न मिले। उसको कहीं न कहीं जगह रहने के लिये मिलनी चाहिये। सब को एकामोडेट करना गवर्नमेंट का काम है। मुझ को ऐकोमोडेट करना सरकार का काम है। जो करोड़ों रुपयों की कोठियां खाली पड़ी हुई हैं वे उन लोगों को दी जायें जो कुछ कर सकते हैं। आजकल अक्सर ऐसा होता है कि मैं दिल्ली में कनाट प्लेस और चांदनी चौक जाता हूं। हजारों भाई लाइन में खड़े रहते हैं। वह लोग लाइन में खड़े रहते हैं जो देश के लिये निर्माण का काम करते हैं। वह इसलिये लाइन में खड़े रहते हैं कि बस नहीं आई है, अगर बस आई है तो टिकट नहीं मिलता है, अगर टिकट मिलता है तो बस में जगह नहीं है। इस

तरह से वे घंटों घंटों खड़े रहते हैं जो कि निर्माण के काम कर सकते हैं, बहुत से बी० ए० और एम० ए० पास लोग हैं जो कि खड़े रहते हैं और कारों में बैठ कर ऐसे इनवैलिड आदमी निकलते हैं जो रात रात भर खुलखुल करते हैं, बलगम उगलते हैं, जिनकी धुकधुकी उखड़ी होती है और बराबर खां खां करते रहते हैं । एक तरफ तो आप कहते हैं कि "सरवाइवल आफ दि फिटेस्ट" और दूसरी तरफ हम देखते हैं कि कार में बैठ कर वह लोग घूमते हैं जिन्होंने जिन्दगी भर रिश्वत ली है और अब बेकार हो गये हैं, जिन के रात रात भर खांसी आती है । और छः छः फुट के जवान भाई और बहन, बी० ए० और एम० ए० लाइन लगा कर खड़े रहते हैं क्योंकि उन्हें बस नहीं मिलती है । असल में सरकार उन के लिये कुछ करना नहीं चाहती । अगर करना चाहती है तो क्यों नहीं एक बनिये के बेटे को कंट्रैक्ट दे देती ? अगर दे दे तो आज ही सारा इन्तजाम हो जाय ।

मेरा कहना है कि जो लोग लेखक हैं, कवि हैं, योद्धा हैं, लड़ने वाले हैं, सैनिक हैं उन को ऐकोमोडेट करना सरकार का काम है । हम भी सरकार का काम करते हैं, राष्ट्र का काम करते हैं । हमारे पास इतनी सम्पत्ति नहीं है कि हम अपने मकानात बना सकें । आज जो करोड़ों रुपयों के महलात खाली पड़े हुए हैं उन महलात में उन लोगों को बसाया जाय जो देश के निर्माण का काम करते हैं । आज देश की सम्पत्ति वे लोग हैं जो स्वस्थ हैं । जब हम यह कहते हैं कि "साउंड माइन्ड इन ए साउंड बाडी" तब मैं कहता हूं कि चौराहे पर जो सिपाही खड़ा हुआ है, जो रास्ता दिखलाता है सब को, वह हमारे देश की सम्पत्ति है । लेकिन यहां हाल यह है कि ६२ मिनिस्टरों में से हमारे यहां ४२ बीमार हैं । वह क्या देश की रक्षा करेंगे ? वह क्या लड़ेंगे और क्या फौज के लिये योद्धा बनेंगे ? असलियत तो यह है कि जो बलवान हैं, जो विद्वान् हैं, जो बुद्धिमान हैं, जो लड़ सकते हैं उन को ऐकोमोडेट करना सरकार का काम है । उस का फर्ज है । इस वास्ते जहां हम ने यह नारा लगाया था कि "लैंड मस्ट गो टु दि टिलर" उसी तरह से "हाउस मस्ट गो टु दि टिनेन्ट" यह नारा भी लगना चाहिये ।

श्री गौरीशंकर कक्कड़ (फतेहपुर) : उपाध्यक्ष महोदय, यह जो संशोधन विधेयक आया है उस का मैं स्वागत करता हूं । मैं आशा करता हूं कि माननीय मंत्री जी को भी इस को स्वीकार करने में कोई संकोच नहीं होगा । यों तो सभी प्रदेशों में, जहां जहां पर रेंट कंट्रोल ऐक्ट बने हैं, किरायेदारों को सुविधायें दी गई हैं, परन्तु मालिक मकान किसी न किसी बहाने से मकानों को खाली कराने के लिये हमेशा प्रयत्नशील रहते हैं ।

जैसा आप जानते हैं, दिल्ली शहर भारतवर्ष का कैपिटल होने के कारण एक विशेष आकर्षण रखता है और जो डाक्टर हैं, जो वकील हैं जो इंजीनियर हैं या दूसरे लोग जो इस प्रकार के पेशे करते हैं, वे यहां केवल इसलिये आते हैं कि वे समझते हैं यहां उन को ज्यादा प्रोत्साहन मिलेगा । इसी लिये उन का दिल्ली के प्रति ज्यादा आकर्षण है । ऐसे लोगों को अवश्य सुविधा देनी चाहिये । ऐसा पेशा करने वालों का ज्यादातर खयाल यह रहता है कि जिस विशेष जगह पर, जिस विशेष मोहल्ले में वे व्यवसाय आरम्भ करते हैं वहां उन को सफलता मिलती है, वहां उन की गुडविल रहती है । अगर वे किसी सबब से उस मोहल्ले से हटा दिये जाते हैं तो बहुत बड़ा गलत प्रभाव उन के व्यवसाय पर पड़ जाता है ।

यह जो संशोधन विधेयक लाया गया है उस में यह संकेत किया गया है कि नई इमारत का निर्माण करने के बहाने से किरायेदारों को अदालत के द्वारा बेदखल करा दिया जाता है और उस के बाद नई निर्मित इमारतों में व्यवसाय शुरू कर दिये जाते हैं । यह बात

[श्री गौरीशंकर कक्कड़]

अवश्य बहुत ज्यादा फैली हुई है । इस में ऐसी भी मिसालें मिलेंगी कि मालिक मकान बहुत लम्बी रकम पगड़ी के तौर पर दूसरों से तय कर लेते हैं और उस के बाद मौजदा किरायेदारों को बेदखल करा कर जिन लोगों से पगड़ी के रूप में लम्बी रकमें मिलती हैं उन को वही इमारत दे देते हैं । जैसा माननीय सदस्य ने सदन के सामने कहा कि जो किरायेदार बेदखल हो जाता है उस को दिल्ली शहर में या और जगह कोई शरण नहीं मिलती है और शरणार्थियों की तरह पर उनकी संख्या बढ़ती चली जाती है । इन सब चीजों का ध्यान रखते हुए मैं समझता हूं कि दूसरी स्टेट्स में जो रेंट कंट्रोल एक्ट लागू है उनके मुकाबले दिल्ली में किरायेदारों को अवश्य ज्यादा सुविधायें देनी चाहियें ।

इस कानून में संशोधन करने के लिए जो विधेयक लाया गया है उस में ज्यादातर उन लोगों को लाभ होगा जो छोटे छोटे सरमाये वाले हैं, जो छोटी छोटी हैसियत वाले हैं और अपनी गुजर अपने छोटे धंधे करके ही कर सकते हैं । अगर इस दृष्टिकोण से भी देखा जाए तो यह न्यायसंगत है कि जो लोग छोटी हैसियत वाले हैं उनको प्रोत्साहन मिले और उनके मकानों को उन से छीना न जाय ।

इस विधेयक में यह भी दिया हुआ है कि अगर वास्तव में कोई इमारत इस प्रकार की दशा में हो गई है कि वह गिरने वाली है, अथवा उसकी दशा बहुत खराब है, तो उसका मुआयना कराने के बाद और एक सर्टिफिकेट हासिल करने के बाद उसके दुबारा निर्माण की इजाजत दी जा सकती है । परन्तु होता यह है कि अगर कोई शर्त न रक्खी गई तो फिर न्यायालय में मुकदमा दायर होने के बाद कि उस पर दुबारा निर्माण करने की आवश्यकता है, फिर इस चीज को देखने की आवश्यकता नहीं रहती है कि उस इमारत की क्या दशा है, वाकई वह गिरने के काबिल है या नहीं या वाकई वह गिर रही है या नहीं । जब केवल इस बात के साथ मुकदमा दायर होता है कि नई इमारत बनानी है तो फिर इसी बिना पर किरायेदार बेदखल हो जाता है । जब तक इस प्रकार का संशोधन नहीं आयेगा उस समय तक जो यह अधिकार मालिक मकान को दिया गया है उसका दुरुपयोग करके बहुतेरे लोग अपने किरायेदारों को हटाते रहेंगे । मैं तो समझता हूं कि अगर इस प्रकार का संशोधन स्वीकार कर लिया जाता है तो यह एक बहुत बड़ी जनसंख्या के लिये, जो कि दिल्ली शहर में रहती है और किसी तरह से अपने दरजों की परवरिश कर रही है, एक सहारा होगा और उन लोगों के लिये बहुत बड़ा प्रोत्साहन होगा । मैं चाहता हूं कि माननीय मंत्री जी इस संशोधन को स्वीकार कर लें क्योंकि इसमें किसी सरकारी पालिसी का भी प्रश्न नहीं है । यह केवल कुछ किरायेदारों को सुविधा देने की चीज है ।

दूसरी चीज मुझे यह कहनी है कि जिन साथियों ने इस संशोधन विधेयक को इस सदन में प्रस्तुत किया है उन से भी मैं प्रार्थना करूंगा इसको नानआफिशियल विधेयक समझ कर वे इसे वापस न ले लें । यह एक ऐसा संशोधन है जो कि वास्तव में जनता का कल्याण करने वाला है और इतनी बड़ी संख्या में जिन लोगों के खिलाफ इस कानून का दुरुपयोग किया जा रहा है उनको फायदा पहुंचाने वाली चीज है ।

अन्त में मैं यही कहूंगा कि जो यह संशोधन विधेयक आया है उसको सदन सर्वसम्मति से स्वीकार करे ।

श्री राम सेवक यादव (बाराबंकी) उपाध्यक्ष महोदय, मैं पूरे दिल से तो नहीं किन्तु आधे दिल से माननीय सदस्य को

जिन्होंने यह विधेयक प्रस्तुत किया है, बधाई देता हूं ।

एक माननीय सदस्य : आधे दिल से ?

श्री राम सेवक यादव : आधे दिल से इसलिये मैंने कहा कि अगर वह चाहते हैं कि मैं उनको पूरे दिल से बधाई दूं तो वे इसको वापस न लें ।

Shri Yashpal Singh: Here lies he point.

श्री राम सेवक यादव : अक्सर यह देखा गया है कि जब इस प्रकार के विधेयक आते हैं और मुख्यतः सरकारी पक्ष के सदस्य रखते हैं तो अन्त में उसे वापस ही ले लेते हैं । यही भय मेरे मन में है और मैं माननीय सदस्य से चाहूंगा कि वे मेरे इस भय का निराकरण कर दें ।

यह जो दिल्ली किराया नियंत्रण (संशोधन) विधेयक है वह बहुत ही सामयिक है और जो किरायेदारों की समस्या है उसकी ओर सदन का ध्यान खींचने वाला विधेयक है । और मैं समझता हूं कि माननीय मंत्री महोदय की ओर सदन के प्रत्येक सदस्य की इस विधेयक में हमदर्दी होगी । अब अगर कुछ कानूनी अड़चन इसे स्वीकार करने में हो तो उसे माननीय मंत्री महोदय जानते होंगे ।

इस विधेयक का उद्देश्य यह है कि इस समय मौजूदा कानून में जो लूपहोल हैं उनको दूर किया जाये और मैं समझता हूं कि जो अमेंडमेंट माननीय सदस्य ने दिये हैं उनको स्वीकार कर लिया जाये तो जो लूपहोल इस समय मौजूदा कानून में है उनको हम दूर कर सकते हैं और उनके दूर होते ही किरायेदारों की समस्या भी हल हो सकती है ।

पता नहीं पूरे देश में एक हवा सी है कि कोई भी कानून बनाया जाता है, और अच्छे उद्देश्य से बनाया जाता है, तो उसके अन्दर कोई न कोई ऐसी गुंजाइश रख दी जाती है कि जिसका फायदा इस देश के मुट्ठी भर लोग किसी न किसी शक्ल में उठा लेते हैं । मिसाल के तौर पर इस कानून में यह व्यवस्था है कि कोई मकान मालिक चाहे तो मकान बनाने के लिए किरायेदार को बेदखल कर सकता है या निकाल सकता है । कहने को तो यह उद्देश्य बहुत ही बढ़िया है कि उस मकान को जो कि खराब हालत में है और गिरने वाला है बनाया जाए, और जब तक किरायेदार बेदखल नहीं किया जाता वह मकान नहीं बन सकता और उसके लिए म्युनिसिपैलिटी या नोटिफाइड एरिया आदि जो भी इस प्रकार का अधिकार देने वाली संस्था हो उसकी इजाजत लेनी पड़ेगी । लेकिन हम और आप अच्छी तरह से जानते हैं कि हमारा समाज कुछ ऐसा भ्रष्टाचारमय हो गया है कि जो अधिकार देने वाले लोग हैं, वे न जाने किसी असर की वजह से या कुछ पैसे के लालच से गलत तौर पर एक सर्टिफिकेट दे देते हैं और उसी का शिकार आज किरायेदार हैं ।

इस सम्बन्ध में मैं आपको अपने उत्तर प्रदेश की एक मिसाल देना चाहता हूं । वहां एक कानून बनाया गया है कि हरे पेड़ न काट जायें । लेकिन उस कानून में एक गुंजाइश छोड़ दी गयी है कि हरे पेड़ कट सकते हैं अगर उन की जगह दूसरे पेड़ लगा दिये जायें । इसके अन्दर एक खास इरादा छिपा हुआ है कि वे पेड़ काटने की इजाजत देना चाहते हैं । कानून का मंशा तो यह है कि हरे पेड़ न काटे जायें, लेकिन कानून में एक गुंजाइश छोड़ दी गयी जिसका लोग फायदा उठाते हैं । आज हम उत्तर प्रदेश में देखते हैं कि सरकारी कर्मचारियों से रिश्वत देकर या तरीके से नाजायज परमिट ले कर धड़ल्ले से बगीचों का सफाया हो रहा है, हरे दरख्त कट रहे हैं और उनकी जगह दूसरे पेड़ नहीं लग रहे हैं । वैसी ही स्थिति इस कानून के अन्तर्गत आज यहां के किरायेदारों की है । आज उनको सरकारी अफसरों की मदद से मकान बना

[श्री राम सेवक यादव]

के बहाने बेदखल करने की कोशिश हो रही है। तो मैं चाहता हूं कि अगर मंत्री महोदय इस उद्देश्य से सहमत हों कि दिल्ली शहर में किरायादारों की कठिनाइयों को दूर किया जाये तो वे इस संशोधन को, जो कि बहुत मामूम है, स्वीकार कर लें। इसको स्वीकार करने में कोई कठिनाई नहीं होनी चाहिये।

इस विधेयक को सदन के सामने लाने का उद्देश्य माननीय सदस्य का यह मालूम होता है कि दिल्ली शहर के उन लोगों की समस्याओं की ओर सरकार का ध्यान खींचा जाये जिनके पास मकान नहीं हैं या जिनको बेदखल होने का डर है। ऐसी स्थिति में मैं सरकार से कहूंगा कि कम से कम इतनी जिम्मेवारी ले कि नई दिल्ली और पुरानी दिल्ली का डाक सर्वे कराये कितने मकान ऐसे हैं जो खाली पड़े हैं और कितने ऐसे बड़े बड़े मकान हैं जिनमें काफी जगह है लेकिन उनमें एक या दो आदमी रहते हैं। इसके बाद यह व्यवस्था की जाये कि जो मकान पगड़ी आदि न मिलने के कारण खाली पड़े हैं उनको किरायेदारों को दिया जायें, और अगर कोई आदमी एक बड़े मकान में ठाट से रहना चाहता है उन पर नियंत्रण लगाया जाये और उस मकान में और लोगों को भी बसाया जाये। इसके बाद आज जो लोग फुटपाथों पर या सड़कों के किनारे पड़े हैं या गन्दी बस्तियों में रह रहे हैं उनको अच्छी जगह देने की व्यवस्था की जाये। अगर सरकार ऐसा करे तो दिल्ली की समस्या को हल कर सकती है। इस विधेयक में जो संशोधन दिया हुआ है उसको अगर सरकार स्वीकार कर लेती है तो किरायेदारों को नाजायज तौर पर से निकाल दिया जाता है यह समस्या हल हो सकेगी।

इन शब्दों के साथ में इस विधेयक का दिल से समर्थन करता हूं इस इच्छा के साथ कि मंत्री महोदय इसे स्वीकार करेंगे, और अगर वह इसे स्वीकार न करें तो उनका परदा या उनके चेहरे का नकाब खोलने के लिये माननीय सदस्य कम से कम इसको वापस न लें।

श्री कछवाय (देवास) : उपाध्यक्ष महोदय, यह जो विधेयक आया है मैं इसका हृदय से स्वागत करता हूं। सबसे पहले में यह कहना चाहता हूं कि आज दिल्ली में कर्मचारियों के लिये और मजदूरों के लिये मकानों की बड़ी समस्या है। मुझे स्वयं भी इसका अनुभव है। मैं पार्लियामेंट का मेम्बर होते हुये भी आज ६ महीने से बगैर मकान के हूं और दूसरे के मकान में रह रहा हूं। जब पार्लियामेंट के मेम्बर की यह हालत है तो दूसरे आदमी की क्या हालत होगी।

आज जो दूसरे प्रांतों से या आस पास के देहातों से कर्मचारी आते हैं उनको ठीक मकान नहीं मिलता। और अगर उनको मकान मिल भी गया तो उनको जो सरकार की ओर से किराया दिया जाता है उससे चौगुने पांच गुने और छः गुने किराये पर मिल पाता है। इतना देने पर भी मकान बड़ी मुश्किल से मिलता है।

आज दिल्ली में लाखों की तादाद में ऐसे मजदूर लोग हैं जिनका जमीन बिछौना है और आसमान उनकी चादर है और इस कड़कड़ाते जाड़े में वे अपने बच्चों और परिवार को ले कर पड़े रहते हैं, और दूसरी ओर हमारे मिनिस्टर लोग, एक व्यक्ति रहने वाला है, एक परिवार रहने वाला है और इतनी लम्बी कोठी लिये बैठे हैं जिसमें ५०० आदमी रह सकता है। यह हमारी सरकार इस गरीब जनता का नेतृत्व करती है।

आज जो मकान मालकि सरकारी कर्मचारियों को रिश्वत देकर या और तरह मकान को नये सिरे से बनवाने का परामिट ले लेते हैं यह प्रथा बन्द होनी चाहिये। कानून

बनाना बड़ा सरल है, बहुत अच्छा है और बहुत सीधा है, पर उस पर अमल करना बहुत कठिन है । कानून बन जाता है और हम लोग उसको सर्वसम्मति से पास कर देते हैं, लेकिन उस पर अमल नहीं होता । जब वह कानून लागू होता है तो बड़े बड़े मकान वाले जिन्हें मकानों से हजारों लाखों की आय होती है, जिनके अंडर में सरकारी कर्मचारी हैं उनको लाखों की तादाद में रिश्वत दे कर अपना काम करवा लेते हैं ।

आज दिल्ली में भारत की राजधानी होने के बाद जो मकानों की समस्या है, वह मैं समझता हूं कि देश के किसी और नगर में नहीं होगी । मुझे अपना अनुभव है कि मुझे ६–७ महीने से मकान नहीं मिला। मैंने अध्यक्ष महोदय को दरख्वास्त दी, मेरे नाम मकान एलाट हो गया लेकिन खाली नहीं होता । हारे हुये एम० पी० उसमें रह रहे हैं ।

श्री राम सेवक यादव : किस दल के हैं ?

श्री कछवाय : कांग्रेस दल के हैं ।

तो मेरा कहना है कि ये सब बातें ठीक प्रकार से चलनी चाहियें और सरकार को इस ओर विशेष ध्यान देना चाहिये । दिल्ली में जो गड़बड़ी चल रही है वह बन्द होनी चाहिये ।

श्री भैरवा (कोटा) : उपाध्यक्ष महोदय, इस विधेयक में जो संशोधन आये हैं मैं उन का स्वागत करता हूं । जो बड़े बड़े आदमी हैं वे मकान मालिकों को ज्यादा रुपया या पगड़ी दे कर मकान ले लेते हैं लेकिन जो वरकर है या जो गरीब मजदूर है वह उतना रुपया नहीं दे सकता, न पगड़ी दे सकता है । आज जो दिल्ली में इतने लोग झुग्गी झोंपड़ियों में रह रहे हैं इस का क्या कारण है ? इस का कारण यह है कि जो पुरुषार्थी लोग आये उन में से कुछ के पास काफी पैसा था, उन को मुआवजे का भी काफी रुपया मिल गया । उन्हों ने मकान मालिकों को रुपया और पगड़ी दे कर गरीबों से मकानों को खाली करवा लिया । उन गरीबों ने दिल्ली से दो चार मील पर जा कर झुग्गी झोंपड़ियां लगा लीं । इस तरह होते होते ऐसे लोगों की संख्या ५० या ६० हजार तक पहुंच चुकी है और ये लोग झुग्गी झोंपड़ी वालों के नाम से मशहूर हो रहे हैं । गवर्नमेंट उन को भी तंग करती है और रात में जा कर कहीं १६००० उठा दिये तो कहीं २०००० उठा दिये । अब इन बेचारों लोगों को तो पहले ही मकान मालिकों ने तंग कर के निकाल दिया है फिर गवर्नमेंट भी इन्हें तंग करती है । मेरा इस सम्बन्ध में निवेदन है कि जब तक इन लोगों के बसाने के लिये सरकार दूसरा प्रबन्ध न कर ले, उन के लिये दूसरे मकान न बना ले तब तक उन को उन के मौजूदा ठिकानों से नहीं उखाड़ना चाहिये ।

मकान मालिक जान करो यह है कि मकान दुबारा बनवाने का झांसा दे कर मकान को खाली करवा लेते हैं और इस के लिये वह कारपोरेशन या म्युनिसपैलटी के दफ्तरों में जा कर १०, या २० या ४० रुपया दे कर नकली सर्टिफिकेट हासिल कर लेते हैं कि मकान डिसमैंटिल करना है क्योंकि इस की मियाद खत्म हो गयी । मकान मालिक डिसमैंटिलिंग के लिये इजाजत ले लेते हैं । अब मकानमालिक करता यह है कि मामूली सा आल्ट्रेशन या ऐडीशन करवा लेता है और व्हाइटवाशिंग करवा कर किसी मैजिस्ट्रेट को दिखला कर कह देता है कि यह बिलकुल नया बन कर तैयार हो गया है । अब यह कौन देखता है कि वाकई वह फिर से बना है या उस में क्या आल्ट्रेशन या ऐडीशन हुआ है या महज उस ने व्हाइटवाशिंग ही करा कर नया तैयार कर दिया है क्योंकि उन को तो

[श्री भैरवा]

रुपया मिल गया इसलिये वे कुछ जांच नहीं करतें हैं । मकान मालिक किरायेदार को तंग करने लगता है । कभी बिजली का कनैक्शन कटवा दिया तो कभी पानी का कनैक्शन कटवा दिया । गरज यह कि किरायेदार को हर प्रकार से तंग कर के निकालना चाहता है क्योंकि उस से उसे कम किराया मिलता है और यदि उस को वह निकाल देता है तो बाद में वह उसी मकान को दूसरे शख्स को और जो बड़ी बड़ी तनख्वाह पाने वाले लोग हैं उन से वह बतौ किराये के १००, १०० और २००, २०० रुपये वसूल करता है । इस के कारण गरीब किरायेदारों को बड़ी दिक्कत का सामना करना पड़ रहा है । राजस्थान के निर्माण के बाद कोटे में मैं ने देखा कि गवर्नमेंट सर्वेन्ट्स को मकान किराये पर नहीं मिलते हैं और उन को विवश हो कर धर्मशालाओं में अपने दिन गुजारने पड़ते हैं । आजकल धर्मशाला में ३ दिन से ज्यादा आदमी ठहर नहीं सकता इसलिये ३, ३ दिन एक एक धर्मशाला में रह कर तीस दिन गुजारते हैं और फिर दूसरे महीने तीन, तीन दिन एक एक धर्मशाला में रहते हैं । मैं ने देखा है कि ६, ६ महीने तक इनकम-टैक्स के कर्मचारी इस तरह धर्मशालाओं में घूमते रहते हैं और दिन गुजारते रहते हैं । इनकमटैक्स के जो कर्मचारी कोटा और भुसावल के तबदील हो कर गये हैं उन को बड़ी ही दिक्कत इस सम्बन्ध में उठानी पड़ रही है ।

यह दिल्ली रैंट कंट्रोल ऐक्ट के लिये जो संशोधन विधेयक प्रस्तुत है मैं उस का समर्थन करता हूं और मैं चाहूंगा कि प्रस्तावक महोदय उस को वापिस न लें ।

श्री कछवाय : उपाध्यक्ष महोदय, मैं समझता हूं कि हाउस में इस समय कोरम नहीं है ।

Mr. Deputy-Speaker: Let the bell be rung.

Shri Hajarnavis rose—

Mr. Deputy-Speaker: The quorum is being challenged. It is a very sad reflection that every day the quorum bell has to be rung.

Shri Rameshwar Sahu may call some more friends of his inside.

I am very sorry that the quorum bell has to be rung every day. I think that the first duty of hon. Members is to Parliament. I hope Members will please keep the quorum.

Now, there is quorum. Shrimati Sarojini Mahishi.

श्रीमती सरोजनी महिषी (धारवाड़-उत्तर) : उपाध्यक्ष महोदय, माननीय सदस्य श्री नयल प्रभाकर ने दिल्ली किराया नियंत्रण अधिनियम को संशोधित करने के लिये जो अपना संशोधन विधेयक आज सदन में प्रस्तुत किया है उस का उद्देश्य यही है कि बावजूद मौजूदा सेफगार्ड्स के मकानमालिक मकान के पुनर्निर्माण की आड़ ले कर किरायेदार को मकान से बेदखल कर देते हैं और फिर दुबारा उन को न दे कर ज्यादा किराये पर उठाते हैं, इस तरह का नाजायज फायदा मकानमालिक न उठा सकें और किरायेदारों को तंग व परेशान न कर सकें ।

दिल्ली रैंट कंट्रोल ऐक्ट का मूल उद्देश्य यही है कि किरायेदारों को मकान मालिक तंग न कर सकें और नाजायज तौर पर उन्हें बेदखल न कर सकें साथ ही मकानमालिकों को किरायेदारों से बराबर किराया मिलता रहे । लेकिन इस किराया नियंत्रण कानून को कार्यरूप में लाने और उस को एक्जीक्यूट करने में बहुत सी कठिनाइयां होती हैं और जो उस का मूल उद्देश्य है वह पूरा नहीं हो पाता है और इसी कारण हम देखते हैं कि लोगों को इस बारे में काफी कठिनाइयां और परेशानियां होती हैं ।

कई माननीय सदस्यों ने इसके बारे में कहा है कि जिन लोगों ने किसी मकान में बतौर किरायेदार ५ वर्ष तक वास किया है उनको मकान मालिक तुड़वाकर फिर से बनवाने की आड़ में उस मकान से बेदखल न कर सकें। यह ठीक भी है कि मकानमालिक इस तरीके से किरायेदारों को तंग न कर सकें और बेजा मुनाफा न कमा सकें और मकानमालिकों की इस दुष्प्रवृत्ति पर अंकुश लगाने के लिए यह संशोधन विधेयक प्रस्तुत किया गया है। मैं जहां इसका समर्थन करती हूं वहां साथ ही यह अवश्य निवेदन करना चाहूंगी कि इसमें वकील, डाक्टर्स और इंजीनियर फौर ए पीरियड ओफ फाइव इयर्स, इन तीन ही लोगों के बारे में कहा गया है। मैं नहीं समझती कि प्रस्तावक महोदय के दिल में इन तीन तरह के लोगों के लिए अधिक आत्मीयता है और दूसरों के प्रति आत्मीयता नहीं है। इसलिए मैं चाहती हूं कि इस तरह की कैटेगरीज स्पैसिफाई न की जाएं वरन् कोई भी आदमी जो बतौर किरायेदार के किसी मकान में पिछले पांच वर्ष से रह रहा हो, यदि कोई भी मकानमालिक किसी बहाने से उनको मकान से हटाने और बेदखल करने का प्रयास करता है तो किरायेदारों के हितों की रक्षा की जाय ताकि वे बेदखल न हो सकें। इसी तरह से जो मकानमालिक अपने पुराने किरायेदारों को मकानों से निकाल कर और उनकी जगह दुकानें बना कर अधिक पैसा कमाना चाहते हैं उनको भी रक्षा मिलनी चाहिए ।

दूसरी चीज यह है कि इसमें किसी भी बिल्डिंग के डिमौलिश करने का आर्डर पास करने से पहले किरायेदारों को उस प्रपोज्ड आर्डर के खिलाफ अपनी बात कहने का पूरा मौका दिया जायगा । इसलिए इस में जो यह adequate opportunity of being heard against the proposed order, का प्राविजन रक्खा गया है यह ठीक है रक्खा गया है।

स्टैन्डर्ड रेंट के बारे में उचित नियन्त्रण रक्खा जाये।

तीसरी चीज इसमें यह है कि मकान मालिक दुबारा मकान बनाने के बाद यदि पुराने किरायेदार को वह मकान पुनः नहीं दे सकता है तब उसे किरायेदार को कुछ कम्पेंसेशन देना होगा । लेकिन मैं समझती हूं कि दिल्ली किराया नियन्त्रण ऐक्ट की धारा २० (३) में यह भी व्यवस्था है कि जब तक वह उसे डिमौलिश न करे और डिमौलिश करने और रिपेयर्स का काम करने में यदि वह अनावश्यक देरी करता है तो उसे पुराने किरायेदार को मकान वापिस देना पड़ेगा । अगर वह रीजनेबुल टाइम के अंदर मकान का पुनर्निमाण पूरा नहीं करता है तो उसे पुराने किरायेदार को वापिस मकान देना होगा । मकान मालिकों को पुराने मकानों की मरम्मत करने और उन्हें ठीक हालत में रखने की सुविधा अवश्य दी गई है लेकिन देखने में यह आता है कि मकानमालिक इसकी आड़ में किरायेदारों को बेदखल करते हैं और परेशान करते हैं जिसको कि रोकने के हेतु यह संशोधन विधेयक लाया गया है।

मकानों की समस्या दिल्ली में विशेषकर बड़ी गम्भीर है वैसे देखा जाय तो हर एक शहर में मकानों की समस्या विकट हो रही है और शहरों में ही नहीं बल्कि गांवों में भी मकानों की समस्या खड़ी हो गयी है। दिल्ली में सरकारी कर्मचारियों को मकान मिलने में बहुत दिक्कत अनुभव होती है और वह लोग जब प्राइवेट मकान ढूंढते हैं तो काफी बढ़ा हुआ किराया उनसे मांगा जाता है । देखने में यह आता है कि जब एक किरायेदार

[श्री मत सरजनी महिषी]

बदली के कारण या और किसी वजह से मकान छोड़ता है और दूसरा आदमी जब उसको किराये पर लेना चाहता है तो मकानमालिक उससे अधिक किराया तलब करते हैं और पहले के किराये के मुकाबले जो नया किराया उससे मांगते हैं वह बहुत बढ़ा चढ़ा होता है। अब मकानमालिक अपने पुराने किराये को इस कानून के अनुसार एक रीजनेबल हद तक तो बढ़ा सकते हैं लेकिन वह तो इतना बढ़ा देते हैं जिसका कि कोई अन्त ही नहीं रहता है। मकानमालिकों की अधिक से अधिक मुनाफा कमाने की प्रवृत्ति रहती है और यह आवश्यक है कि उनकी इस प्रवृत्ति पर सक्रिय रूप से अंकुश लगाया जाये। इसके कारण किरायेदारों को बहुत परेशानियों और कठिनाइयों का सामना करना होता है।

दिल्ली रैंट कंट्रोल ऐक्ट, १९५८ में कुछ चेंजेज करने चाहिएं लेकिन मैं समझती हूं कि यदि मूल ऐक्ट को सही रूप में अमल में लाया जाय तो भी बहुत कुछ कठिनाइयां सुलझ सकती हैं।

माननीय सदस्य ने यहां पर बतलाया कि कारपोरेशन के जो अफसर या कर्मचारी लोग होते हैं वह मकानमालिकों से रिश्वत लेकर उनको अपने मकान तुड़वाने की इजाजत दे देते हैं और किरायेदारों को इस तरह से परेशान किया जाता है। अब जहां तक भ्रष्टाचार की बात है तो यह करप्शन तो हर एक आफिस में हो सकता है। रिश्वत लेने वाला जहां दोषी है वहां साथ ही मकानमालिक या किरायेदार यदि रिश्वत देता है तो वह भी करप्शन के दोषी हैं। इसलिए करप्शन को रोकने के लिए सबको मिल कर प्रयास करना पड़ेगा। सही तौर से इस कानून को लागू करना पड़ेगा। जब इस कानून का स्ट्रिक्ट ऐप्लीकेशन होगा और सही तरीके से इसको कार्य रूप में परिणित करेंगे तभी यह कठिनाइयां कम हो सकती हैं।

श्री ह० च० सौय (सिंहभूम) : उपाध्यक्ष महोदय, जो बिल सदन के सामने लाया गया है, उस का स्कोप बहुत सीमित है और सिर्फ़ डाक्टरों, वकीलों और इंजीनियरों के हितों की रक्षा के लिए ही माननीय सदस्य ने इस को पेश किया है। आज ज़रूरत इस बात की है कि सारी दिल्ली के सम्बन्ध में एक व्यापक कानून सदन के सामने लाया जाये मैं वह सलाह दूंगा कि इस बिल के स्कोप को बढ़ाया जाये और चूंकि आज मकानों की कमी महसूस की जा रही है, इसलिए कम से कम इमर्जेन्सी पीरियड तक के लिए लिविंग स्पेस को कंट्रोल किया जाये और यह निर्धारित किया जाये कि एक घर में कितने आदमी रहें।

हाल ही में कांस्टीट्यूशन हाउस में रहने वाले हम लोगों को कहा गया कि हम वह जगह ख़ाली कर दें, क्योंकि हमारी फौज के अफ़सरों के लिए उस की ज़रूरत है। अगर हमारी फौज के अफ़सरों के लिए जगह की आवश्यकता हो, तो कुछ क्वार्टरों को ख़ाली करने में कोई आपत्ति नहीं है। लेकिन मैं अच्छी तरह से जानता हूं कि जिन लोगों को वहां वे क्वार्टर दिये गये हैं, उन में से एक दर्जन से ऊपर ऐसे लोग भी हैं, जो कि सरकारी अफ़सर नहीं हैं, कोई काम नहीं करते हैं, लेकिन फिर भी कई बरसों से वहां पर पड़े हुए हैं।

मेरा सुझाव है कि जो सरकारी मकान एलाट किये जाते हैं, उन के एलाटमेंट के प्रोसीड्यर के बारे में—इस विषय में कि वे किस को दिये जाते हैं, किस तरह से दिये जाते हैं—एक जांच होनी चाहिए।

इस बिल को पेश करने वाले माननीय सदस्य से मैं यह रिक्वेस्ट करूंगा कि इस के स्कोप को बढ़ाना चाहिए और जो भी संशोधन

वह लाये हैं, वह उन को प्रैस करें और उन को विदड्रा न करें ।

श्री हेमराज (कांगड़ा) : माननीय उपाध्यक्ष महोदय, बहुत से माननीय सदस्यों ने इस बिल के बारे में अपनी राय जाहिर की है । मेरे विचार में इस बिल का मकसद बहुत अच्छा है, लेकिन एक बात, जो मेरी समझ में नहीं आ रही है और जिस की ओर कई माननीय सदस्यों ने आप का ध्यान दिलाया है, यह है कि सिर्फ़ तीन चार प्रोफ़ेशन्ज़ के लिए ही यह एग्ज़ेम्प्शन क्यों ली जाये और सब के लिए एग्ज़ेम्प्शन क्यों न हो । यह बात बिल्कुल ठीक है कि अगर कोई एग्ज़ेम्प्शन होनी चाहिए, तो वह सब के लिए होनी चाहिए । मैं मान सकता हूं कि वकील, डाक्टर और इंजीनियर जहां पर रिहायश करते हैं, उन के लिए यह सहूलियत होती है कि वहां पर वे अपना आफ़िस भी बना लें । यह प्राविज़न ठीक हैं और यह प्राविज़न होनी चाहिए । लेकिन इस के साथ ही बाकी जनता को भी वही सहूलियत मिलनी चाहिए ।

हम देखते हैं कि आम तौर पर मालिक मकान किराया बढ़ाने का कोई न कोई बहाना ढूंढ़ते रहते हैं और जब उन के पास कोई और तरीका नहीं होता हैं, तो वे कहते हैं कि हमारा मकान पुराना और वोसीदा हो गया है, इसलिए हम इस की मरम्मत कराना चाहते हैं। इस सम्बन्ध में माननीय सदस्य ने एक बहुत अच्छा प्राविज़न रखा हैं । उन्होंने बिल में यह व्यवस्था की हैं कि किसी मकान को खाली करने का हुक्म उसी सूरत में दिया जायगा, जब कि

"The condition of the building sought to be demolished or rebuilt is such as is a source of danger and is likely to fall down; or the building has been ordered by the Municipal Corporation of Delhi or by the New Delhi Municipal Committee to be demolished after giving notice of the proposed order to all the tenants in the occupation of the building and after affording to such tenants adequate opportunity of being heard against the proposed order."

इस प्राविज़न का फ़ायदा यह होगा कि कोई भी मालिक-मकान अपने मकान को तब तक खाली नहीं करवा सकता, जब तक कि म्यूनिसिपल कार्पोरेशन या म्यूनिसिपल कमेटी की तरफ से नोटिस न मिल जाये । अगर उन की तरह से नोटिस मिले, तो फिर मालिक-मकान अपने मकान को खाली करने में हके-वजानिव होगा ।

यह भी कहा गया हैं कि कई दफ़ा ऐसा हो सकता है कि कोई आदमी अधिकारियों से मिल कर नोटिस दिलवा दे । उस के लिए इस प्राविज़न में यह कहा गया हैं कि टेनांट को भी मौका मिलना चाहिए कि वह उज्र कर सके और बता सके कि जो नोटिस दिया गया है, वह जायज़ है या नहीं । अगर वह नोटिस जायज़ नहीं है, दो मौका मिलने पर वह बता सकता हैं कि जो नोटिस इश्यू किया गया है, वह महज़ उस को निकालने के लिए किया गया हैं ।

आम तौर पर यह देखा गया हैं कि जिस वक्त किसी किरायेदार को कोई मालिक-मकान निकालता है, तो वह मामूली सी मरम्मत कराता हैं और पूरा मकान नहीं बनवाता है । उस के बाद वह अपने पुराने किरायेदार को मकान देने के लिए तैयार नहीं होता हैं, क्योंकि उसे पता हैं कि पहला किरायेदार एक ख़ास किराया दे रहा था और अगर किराया बढ़ाने की कोशिश की जाये, तो थोड़ा ही किराया बढ़ाया जा सकेगा, लेकिन नये किरायेदार से वह बहुत ज्यादा रुपया ले सकता है । इस के अलावा दिल्ली में एक पगड़ी सिस्टम चलता है, जिस के मातहत हजारों रुपये अन्दर ही अन्दर ले लिये जाते हैं ।

अन्त में मैं यह कहना चाहता हूं कि जो बिल माननीय सदस्य, श्री नवल प्रभाकर ने पेश किया है, उस का मकसद बहुत अच्छा

[श्री हेम राज]

है, इस लिये गवर्नमेंट को इस की अच्छी भावना को मंजूर करते हुए इस की अच्छी बातों को मान लेना चाहिये । अगर वह पूरे बिल को नहीं मानना चाहती हैं, तो वह इस बिल की भावना को मंजूर करते हुए कोई न कोई अपनी अमेंडमेंट लाये, ताकि किरायेदारों को सहूलियत मिल सके और उन को हर रोज तंग न किया जा सके ।

इन शब्दों के साथ मैं इस बिल को सपोर्ट करता हूं ।

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): On behalf of the Home Minister, I oppose the motion for consideration of the Bill. My task has been rendered very easy by the very careful analysis which the hon. lady Member who spoke did a short while ago. She has pointed out that the present amendment is superfluous.

The main purpose of this Bill is supposed to be—it has been indicated, if I might say so, not with the unanimous approval of the House—confined to only three professional classes, lawyers, medical practitioners and engineers. A very pertinent question has been raised as to why it should be confined to only these classes and not extended to others. Assuming that Government were to accept the object behind the Bill, it will have to be extended to classes other than those covered by the Bill.

Secondly, what the Bill proposes to do is to raise a statutory estoppel after the period provided, namely, five years. This arises out of the provisions of section 14(e). The provisions of this sub-section are to the effect that the premises let for residential purposes are required bona fide by the landlord for occupation as a residence for himself or for any member of his family dependent on him, if he is the owner thereof or for any person for whose benefit the premises are held and that the landlord or such person has no other reasonably suitable residential accommodation. This is followed by an Explanation which says:

> "For the purposes of this clause, 'premises let for residential purposes' include any premises which having been let for use as a residence are, without the consent of the landlord, used incidentally for commercial or other purposes".

The object of the section is that once premises are let for residential purposes, they ought to be used for the same purposes; otherwise, there will be a breach of the contract, which may entitle the landlord to re-enter. For instance, if a premises is in the possession of a tenant for residential purposes, the landlord, for his own bona fide occupation, can ask that the premises be restored back to him, provided he satisfies the prescribed authority that he requires it for his own residence.

As we know, in the Constitution, certain fundamental rights are guaranteed in respect of property. The whole concept of property is that you are able to enjoy it, you are entitled to put it to any use you can, subject, of course, to the provisions of law which are the requirements of the public, the requirements of the State etc. We can certainly put restrictions upon these rights of property, but they have got to pass the test applied by the courts, namely that they are reasonable restrictions. If there is a provision here which says that the owner of a house, under no circumstances whatsoever, would be entitled to recover his property, I am doubtful whether such a restriction on personal property would be regarded as reasonable by the courts.

What has been said here is: you may have let out your house when you could do it, but if you satisfy the prescribed authority that you genuinely require it for your own use, you

will be able get it back. That is, it extends the scope of the expression "premises used for residential purposes". It says that if there is a professional man in occupation of the premises, and if he has been carrying on a profession with the consent of the landlord, then it shall be treated as residential premises; it is only when there is lack of consent that it will be regarded that he has not been occupying it for residential purposes.

What the Bill tries to do is this. Though consent may be lacking, if the tenant has been occupying the premises for five years without any objection, then consent may be presumed, though no consent, either express or implied, has been proved. That is the object of the Bill.

I submit it does not rest upon any principle either of equity or of fairplay that non-action by the landlord for five years should statutorily be regarded as consent.

It may be that the occupation may have been for only two years, but the conduct of the landlord may be such that not having objected when objection could have been raised, it may amount to consent; or, the tenant may have been in occupation for more than ten years, the landlord being unaware of the diversion of the premises from the purposes for which they were allowed in the first instance, so that it will be a question of facts in each case as to whether a tenant has obtained express or implied consent from the landlord. As I said, it may be less than five years, it may be five years is too short a period because the landlord has been away, he has not been informed, there was no occasion for him to be informed. Therefore, statutorily to put in a five-year limit, I submit, rests on no principle.

Under the circumstances, Government do not see their way to accept the principle of the Bill.

As I said, the occupation may be very much less than five years, it may be a month's occupation, but the conduct of the landlord may be such as to raise an estoppel against his saying to the tenant that the use of the house is inconsistent with the original purpose of the lease.

The other provisions are merely ancillary provisions.

There is another provision saying that if the house is to be demolished, a certain procedure has to be followed. I submit that this again is unnecessary because the original provision in the Act is quite adequate, explicit and clear. It says:

> "....that the premises have become unsafe and unfit for human habitation and are required bona fide by the landlord for carrying out repairs which cannot be carried out without the premises being vacated."

Here, what is tried to be done is to lessen the scope of the protection which has been given to the tenant. It says:

> "....the condition of the building sought to be demolished is such as to be a source of danger and is likely to fall down."

I submit the original Act is very much better. It says the premises have become unsafe and unfit for human habitation, that is to say, as soon as the premises become unsafe for human habitation, action can be taken.

It is followed by what the Mover of the Bill probably has lost sight of, in section 20 of the Act. It says:

> "In making any order on the grounds specified in clause (f) or clause (g) of the proviso to subsection (1) of section 14, the Controller shall ascertain from the tenant whether he elects to be placed in occupation of the premises or part thereof from which he is to be evicted and if the tenant so elects, shall record the fact of the election in the order and specify therein the date on

[Shri Hajarnavis]

or before which he shall deliver possession so as to enable the landlord to commence the work of repairs or building or re-building as the case may be."

Further on, in sub-section (3), after the repairs are carried out, after the premises are rebuilt, the tenant has a statutory right of being placed back on the premises. Therefore, there is complete protection to the tenant. Therefore, I submit this is not necessary.

Under the original Act, the person who is evicted has the right either to be placed back or to be paid compensation. What the Bill tries to do is to make compensation payable only when the tenant elects not to go back into possession. I submit the original scheme of the Act is good inasmuch as it leaves it to the prescribed authority to decide whether the tenant ought to be placed back or whether he ought to be compensated by payment of money.

The Act has been in operation for some time. Though the debate has ranged over an area wider than that covered by the Bill, no instance has been cited where the protection given to the tenant under the Act has been proved to be inadequate or illusive. If any such concrete cases come before the Government, I am sure they will lose no time in closing any loophole that might be there.

With these words, I request the hon. Member to withdraw his Bill.

श्री नवल प्रभाकर : उपाध्यक्ष महोदय, इस बिल में दो धारायें हैं और दोनों ही धाराओं का मकसद अलग अलग है ।

16 hrs.

कुछ माननीय सदस्यों ने कहा कि धारा १४ के संशोधन के बारे में जो मैं कह रहा हूं । किन्तु जो धारा १४ है और जिसको माननीय मंत्री जी ने आपको पढ़ कर सुनाया है, उससे आपको स्पष्ट विदित हो गया होगा कि वह इसलिये लाई गई है कि कुछ लोग, अगर जिस काम के लिये उनको मकान दिया गया था, जिस शर्त पर उन को मकान दिया गया था, उसका उल्लंघन करते हैं, तो उनको हटाया जा सकता है । इसी लिये मैं ने इस विधेयक में यह उल्लेख किया है कि एक वकील है, उसके कोई दुकान नहीं है, वह अपने मकान में रहता है, उसके पास उसके मुवक्किल लोग आकर उससे मिलते हैं, उसके पास बैठते हैं । इसी तरह से एक डाक्टर है । वह भी अपने मकान में लोगों से मिलता है । अब अगर एक मकान मालिक यह कहे कि जो वकील है उसके मुवक्किल मकान में क्यों आते हैं और वह उनसे क्यों मिलता है, इसलिये उससे मकान को खाली करवाया जाये, यह मैं समझता हूं ठीक नहीं है । इसी तरह से एक डाक्टर है, कोई उससे सलाह लेने के लिये आता है, तो उसको यह कहा जाये कि यह यहां पर बैठ कर प्रेक्टिस कर रहा है, मैं ने इसको यह मकान प्रेक्टिस करने के लिये नहीं दिया था । मैं समझता हूं कि यह भी सही नहीं है । मेरा माननीय मंत्री जी से निवेदन है कि इस विधेयक का आशय है कि इस तरह की बातों को लेकर मकान मालिक कंट्रोलर के पास जाकर लोगों को मकान खाली करने के लिये मजबूर न कर सकें कि यह डाक्टर है, इसके पास लोग आते हैं और यह उनको सलाह देता है, या यह वकील है और इसके पास मुवक्किल आते हैं जिनको यह सलाह देता है । मैं समझता हूं मैं ने जो संशोधन रखे हैं वे ठीक हैं ।

दूसरी बात मैं यह कहना चाहता हूं कि मंत्री जी ने कहा कि जो पहला कानून है वह ठीक है, उसमें कोई कमी नहीं है । मैं समझता हूं कि उसमें कमी है । आप उस कानून को उठाकर देख लें उसमें यह साफ व्यवस्था है कि मकान मालिक मकान को

फिर से बनाने के लिये किरायेदार को निकाल सकता है। और मकान को फिर से बनाने के बाद उसको पांच साल तक पूरा अधिकार है कि चाहे जितना किराया ले। इस धारा के अन्तर्गत मकान मालिक को पूरा अधिकार है कि वह पांच साल तक चाहे जितना किराया ले सकता है और अगर उसके खिलाफ कोई किरायेदार कंट्रोलर के पास जाये तो उसमें कंट्रोलर भी बेबस है। यह जानते हुए भी इस किरायेदार पर जुल्म हो रहा है, वह मकान मालिक का कुछ नहीं कर सकता। तो मैं ने माननीय मंत्री जी के सामने ये दो धारायें रखी थीं और उनको अपना मकसद बता दिया था।

जैसा मैं ने पहले कहा, दिल्ली में यह एक बड़ी समस्या है। मेरा इरादा इस समस्या की तरफ सरकार का ध्यान खींचना था। और मैं समझता हूं कि मैं ने यह विधेयक पेश कर के अपना कर्तव्य पूरा कर दिया है और मुझे विश्वास है कि मेरी बातों को ध्यान में रखते हुए सरकार किरायेदारों के प्रति सहानुभूति बरतेगी। मैं समझता हूं कि मैं ने जो कुछ कहा है अधिक लोगों के हित के लिये कहा है। मैं ने इस प्रकार अपना कर्तव्य पूरा किया है।

इन शब्दों के साथ मैं अपने विधेयक को वापस लेने की अनुमति चाहता हूं क्योंकि मेरा उद्देश्य पूरा हो गया है।

श्री राम सेवक यादव : मैं अपनी बधाई वापस लेता हूं।

Mr. Deputy-Speaker: Has the hon. Member leave of the House to withdraw the Bill?

The Bill was, by leave, withdrawn.

Mr. Deputy-Speaker: Shri M. L. Dwivedi—absent. Shri D. C. Sharma absent. There is no other business before the House.

16.04 hrs.

The Lok Sabha then adjourned till Twelve of the Clock on Monday, December 3, 1962/Agrahayana 12, 1884 (Saka).

COLUMNS

PAPER LAID ON THE TABLE 3945

A copy of the Defence of India (Amendment) Rules, 1962, published in Notification No. G.S.R. 1593 dated the 24th November, 1962, was laid on the Table.

BILLS PASSED . . . 3950—73, 3978—4000

(*i*) Further discussion on the motion to consider the Workmen's Compensation (Amendment) Bill was concluded After clause-by-clause consideration the Bill, as amended, was passed.

(*ii*) The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Cooperation (Shri Shyam Dhar Misra) moved that the Multi-unit Co-operative Societies (Amendment) Bill be taken into consideration. The motion was adopted. After clause-by-clause consideration the Bill was passed.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE 3973—78

Shri S.M. Banerjee called the attention of the Prime Minister to the reported news about the proposed talk between India and Pakistan to resolve the Kashmir dispute peacefully.

The Prime Minister (Shri Jawaharlal Nehru) made a statement in regard thereto.

BILL UNDER CONSIDERATION . 4000—14

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra) moved for the consideration of the Delimitation Commission Bill. The discussion was not concluded.

REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS ADOPTED . . . 4014-15

Eleventh Report was adopted.

COLUMNS

PRIVATE MEMBERS' BILLS INTRODUCED . . 4015-16

(1) The Compahies (Amendment) Bill, 1962 (*Amendment of sections* 15, 30 *etc.*) by Shri P. L. Barupal.

(2) The Income-tax (Amendment) Bill, 1962 (*Amendment of section* 2) by Shri C. K. Bhattacharyya.

PRIVATE MEMBER'S BILL NEGATIVED . . 4016—21

Further discussion on the motion to consider the Constitution (Amendment) Bill, (*Amendment of Article* 226) by Shri D.C. Sharma was resumed. On the consideration motion the House divided, Ayes 5; Noes 86. The motion was, however, declared as not carried in accordance with Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha.

PRIVATE MEMBER'S BILL WITHDRAWN . . 4021—58

Shri Naval Prabhakar moved that the Delhi Rent Control (Amendment) Bill, (*Amendment of sections* 4 *and* 20 *and insertion of new section* 48*A*) be taken into consideration. He also replied to the debate. The Bill was, by leave, withdrawn.

AGENDA FOR MONDAY, DECEMBER 3, 1962/AGRAHAYANA 12, 1884 (SAKA)—

Further consideration of the Delimitation Commission Bill and passing thereof; and consideration and passing of the following Bills:—

(1) Gift-tax (Amendment) Bill.

(2) Taxation Laws (Amendment) Bill

(3) Working Journalists (Amendment) Bill.

GMGIPND—LSII—2282 (Ai)LS—17-12-62—900